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**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05**

9

✓ (DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

(See Rule 42)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :::: GUWAHATI.

ORDER SHEET

APPLICATION NO. 273 OF 2001

APPLICANT (S) K. Khandog & others

RESPONDENT (S) U.O.I. Goms

ADVOCATE FOR APPLICANT(S) A.C. Bomagocherin, N. Bora, E. Sarma

ADVOCATE FOR RESPONDENT(S) Chsl.

Notes of the Registry	dated	Order of the Tribunal
<p>This application is in form but not in time. Condonation Petition is filed not filed vide M.P. No. C.F. for Rs. 50/- deposited vide IPO/BD No. 66/29/5/3. Dated: <u>16.7.2001</u></p> <p><i>Dy. Registrar</i></p> <p><i>NS 25/7/01</i></p>	<p>25.7.01</p>	<p>Admit. Call for the records. Issue notice to show cause as to why the interim order as prayed for shall not be granted. Returnable by 3 weeks. Mr A. Deb Roy, learned Sr. C.G.S.C accepts notice on behalf of the respondents.</p> <p>List on 24.8.2001 for order. Till the returnable date the order dated 29.6.2001 disengaging the applicants shall remain suspended.</p>
<p>Steps Taken. Notice prepared for respondent No 3, 4, & 5, and sent to D/S for issuing the same by Hand and respondent No 1 & 2 received by Mr. A. Deb Roy. in her order dtd. 25/7/01 vide D/No 2645/47 dtd. 26/7/01</p> <p><i>26/7/01</i></p>	<p>pg <i>NS 25/7/01</i> 24.8.01</p>	<p>List on 26/9/01 to enable the respondents to file written statement. The endeavour shall be disposed after receipt of written statement on that day.</p>
<p>No. written statement has been filed.</p> <p><i>25/9.01</i></p>	<p>mb</p>	<p>Vice-Chairman</p>

26-9-01 List again on 21.11.01 to enable the respondents to file written statement.

No written statement has been filed.

MA
20/11/01

pg

[Signature]
Vice-Chairman

21.11.01 Three weeks time is allowed to enable the respondents for filing of written statement.

No written statement has been filed.

MA
11.12.01

List the matter on 12.12.2001 for written statement and further orders.

[Signature]
Vice-Chairman

trd

12.12.01 No written statement has filed. Sri A. Deb Roy, learned Sr. C.G.S.C. requests that the case may be listed for hearing.

No written statement has been filed.

MA
18.1.02

List on 21.1.02 for hearing.

[Signature]
Member

mb

No written statement has been filed.

21.1.2002

None appears for the respondents. List again on 5.2.02 in presence for the learned counsel for the parties.

MA
4/2.02

[Signature]
Member

[Signature]
Vice-Chairman

nkm

5.2.02

It has been stated by Sri N. Bora that he has ^{received} the written statement today and he wants to go through the same. List the matter on 21.2.2002 to enable the applicant to go through the same and to file rejoinder, if any.

W/s has been filed on behalf of the respondents at P. 51 to 54 with appearance.

AS
5/2/02

[Signature]
Member

[Signature]
Vice-Chairman

mb

No rejoinder has been filed.

MA
20.2.02

Notes of the Registry	Date	Order of the Tribunal
	21.2.02	<p>Adjourned on the prayer of learned counsel for the applicant. List on 7.3.2002 for hearing.</p> <p><i>K. U. Sharma</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p>
<p><u>22.2.2002</u></p> <p>Rejoinder in opposition filed by the applicant, Sri Kameswar Kandrag against the W/S.</p> <p><i>[Signature]</i></p>	mb	
	7.3.02	<p>Heard learned counsel for the parties. Hearing concluded. Judgement delivered in the open court, kept in separate sheets. The application is allowed to the extent indicated in the order. No order as to costs.</p> <p><i>K. U. Sharma</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p>
<p><u>6.3.2002</u></p> <p>W/S submitted by the Respondent against the Rejoinder filed by the applicant.</p> <p><i>[Signature]</i></p>	trd	
<p><u>16.4.2002</u></p> <p>Copy of the Judgment has been sent to the office for issuing the same to the applicant as well as to the de C.S.C. for the Respondent.</p> <p><i>[Signature]</i></p> <p>26/4</p>		

CENTRAL ADMINISTRATIVE TRIBUNAL ::
GUWAHATI BENCH.

O.A./R.A. No. 273/2001 of

DATE OF DECISION 07.03.2002

Sri Kameswar Kardong & 9 Ors.

APPLICANT(S)

Sri A.C.Buragohain. and
Mr N. Borah

ADVOCATE FOR THE APPLICANT(S)

- VERSUS -

Union of India & Ors.

RESPONDENT(S)

Mr. A. Deb Roy, Sr.C.G.S.C.

ADVOCATE FOR THE
RESPONDENTS.

THE HON'BLE MR. JUSTICE D.N.CHOWDHURY, VICE-CHAIRMAN.

THE HON'BLE MR. K.K.SHARMA, MEMBER (A)

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman.

NO

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**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Original Application No. 273 of 2001

Date of decision : This the 7th day of March, 2002.

Hon'ble Mr. Justice D.N.Chowdhury, Vice-Chairman.

Hon'ble Mr. K.K.Sharma, Member (A).

Sri Kameswar Kardong (146)
S/o Rupeswar Kardong,
Village-Birubari,
P.O. Gopinath Nagar,
P.S. Paltanbazar,
Guwahati-16.
District-Kamrup, Assam & 9 Ors.

...Applicants

By Advocate Mr. A.C.Buragohain and Mr N. Borah.

-versus-

1. The Union of India (Represented by the Secretary, Department of Telecommunication).
2. The Chairman-cum-Managing Director, Bharat Sanchar Limited, Sanchar Bhawan, New Delhi.
3. The Chief General Manager, Assam Circle, Telecommunication, Guwahati-7.
4. The General Manager, Telecommunication, Kamrup Telecom District, Guwahati-7.
5. The Divisional Engineer, Central Telegraph Office, Guwahati-1.


Respondents

By Advocate Mr. A.Deb Roy, Sr.C.G.S.C.

O R D E R (ORAL)

CHOWDHURY J.(V.C.).

The applicants are ten (10) in number who are similarly situated. Leave was accordingly granted upon them to espouse their cause by a single application. The



applicants earlier also came before this Tribunal for conferment of temporary status in O.A. No. 112 of 1998 through their Union. In the said O.A. an interim order was passed on 29.5.1998 directing the respondents not to remove the members of the Union from service. Pursuant to that interim order dated 29.5.1998 the applicants were engaged and they continued to work till now. The said O.A. was finally disposed of along with others on 31.8.1999 by a common judgment and order by the Tribunal directing the applicants to file representation individually within a period of one month from date of receipt of that order and if such representations are filed, respondents were directed to scrutinize and examine each case in consultation with the records. It appears that their cases were considered and by the impugned order dated 29.6.2001 it was communicated that the applicants did not satisfy the eligibility criteria as laid down in the Scheme for conferment of temporary status. By the said order it was also informed that they were disengaged as casual labourer with effect from 31.7.2001. By interim order dated 25.7.2001 the Tribunal suspended the operation of the impugned order dated 29.6.2001. So the applicants are virtually working under the respondents.

2. The respondents submitted its written statement. In the written statement the respondents took the plea that the applicants were not regularly engaged by the D.E. and they were appointed in contravention of the departmental rules. It was also stated that as per order of the Tribunal dated 29.5.1998 passed in O.A. No. 112/1998 applicants were re-engaged on 18.11.1998 after a break of about thirteen months. According to the respondents break in service

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exceeding twelve months is not condonable in any circumstances as per the circular No. 269-3/92-STN dated 21.10.1992 issued by the Telecom Directorate, New Delhi.

3. Heard Mr. A.C.Buragohain, learned counsel for the applicants and Mr. A.Deb Roy, learned Sr. C.G.S.C. for the respondents.

4. The respondents though in the impugned order dated 29.6.2001 stated that the applicants could not satisfy the eligibility criteria as laid down in the Scheme but it was nowhere mentioned that the applicants did not complete 240 days of service in any given year. Whatever may be the reasons the applicants have completed 240 days of service during all these years. It was also stated in the written statement that the applicants were disengaged from service on 30.9.1997 but they were re-engaged on 18.11.1998 in view of the order passed by the Tribunal on 29.5.1998 in O.A. No. 112/98. The documents referred to Annexure-A/10 series to the rejoinder also speaks that the applicants rendered their service continuously. In some of the cases payments were made to the applicants through private contractor on the strength of pay order issued by the Accounts Officer, Central Telegraph Office on the basis of a certificate given by the Chief Superintendent, Central Telegraph Office, Guwahati and in some cases by the Sub Divisional Engineer and in some of the cases by the Junior Telecom Officer but pay order was passed by the Divisional Engineer.

5. For all the facts and circumstances stated above, we are of the view that the applicants are working under the respondents and accordingly respondents are directed to

Contd...

consider the case of the applicants sympathetically for grant of temporary status as per law. Before concluding Mr. A. Deb Roy, Sr.C.G.S.C. submitted that the applicant no. 8 - Sri Sachin Das (153) is no longer alive and he has expired on 11.4.2001. Mr. A.C.Buragohain, learned counsel for the applicants submitted that his name was wrongly shown in the application. He did not sign in the Vakalatnama, so the name of the applicant no.8 may be deleted.

6. The application is allowed to the extent indicated above. There shall, however be no order as to costs.



(K.K.SHARMA)
Member(A)



(D.N.CHOWDHURY)
Vice-Chairman

DISTRICT : KAMRUP.

IN THE COURT OF CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH.

O.A. NO. 273 /2001.

BETWEEN

Sri Kameswar Kardong & Others, .. Applicants.

AND

UNION OF INDIA & Ors., .. Respondents.

- I N D E X -

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Filed by :

Registration No.:

File : *Niran Barak*
Advocate
20/7/2001.

Date:

DISTRICT : KAMRUP.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :
GUWAHATI BENCH.

O.A. CASE NO. _____/2001.


IN THE MATTER OF :

1. Sri Kameswar Kardong,
(146).
S/O Rupeswar Kardong,
Village- Birubari,
P.O. Gopinath Nagar,
P.S. Paltanbazar, Guwahati-16,
Dist. Kamrup, Assam.
2. Sri Dhaniram Deka, (147),
S/O Nirupam Deka,
Village- Shapania, P.O. Rangia,
P.S. Rangia, Dist. Kamrup, Assam.
3. Sri Kushal Medhi (148),
S/O Madhab Medhi,
Village- Bamundi, P.O. Bamundi,
P.S. Sualkushi,
Dist. Kamrup, Assam.
4. Sri Subhash Barman (149),
S/O Suren Barman,
Village- Tengabari,
P.O. Salmara, P.S. Belsar,
Dist. Nalbari, Assam.

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Filed by the petitioner
Sri Kameswar Kardong
through Mr. Barman
Advocate
20/7/2001

Kameswar Kardong

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5. Sri Rabin Ch. Boro (150),
S/O Kalaram Boro,
Village- Silakoroibari,
P.O. Changsari, P.S. Kamalpur,
Dist. Kamrup, Assam.
6. Sontu Chakraborty (151),
S/O Late Sukumar Chakraborty,
Village- Lalganesh (Udalbakra
Goswami P.C.O.), P.O. Lalganesh,
P.S. Adadodam, Dist. Kamrup, Assam.
Guwahati-34.
7. Sri Niranjan Malakar (152),
S/O Kailash Malakar,
Village- Khudradadhi,
P.O. Geruah,
Dist. Kamrup, Assam.
8. Sri Sachin Das, (153), 
Village- Majgaon, P.O. Majgaon.
P.S. Majgaon,
Dist. Kamrup, Assam.
9. Sri Champak Talukdar (154),
S/O Upendra Nath Talukdar,
Village- New Lewpara,
P.O. Lewhankutha, P.S. Mukalmowa,
Dist. Nalbari, Assam.
10. Sri Kulen Das (155),
S/O Rajendra Das,
Village- Hazu Panpara, P.O. Hazu,
P.S. Hazu, Dist. Kamrup, Assam.

Kameswar Kardong

11. Sri Khargeswar Kalita (156),
 S/O Mitharam Kalita,
 Village- Mahari Para,
 P.O. Mahari Para,
 P.S. Goreswar,
 Dist. Kamrup, Assam.

(Same cause of action)

... Applicants.

- Vs -

1. The Union of India (Represented by the Secretary, Department of Telecommunication).
2. The Chairman-Cum-Managing Director, Bharat Sanchar Limited, Sanchar Bhawan, New Delhi.
3. The Chief General Manager, Assam Circle, Telecommunication, Guwahati-7.
4. The General Manager, Telecommunication, Kamrup Telecom District, Guwahati-7.
5. The Divisional Engineer, Central Telegraph Office, Guwahati-1.

.. Respondents.

DETAILS OF APPLICATION :

- | | |
|--|---|
| 1. Particulars of the Order against which the Application is made. | : 1. Retrenchment/Orders dt. 29.6.2001 bearing No. GMT/EST-179/TSM/00-01/146 to 156, issued by Divisional Engineer, |
|--|---|

Kameswar Kandeng

(Admn), O/C/G.M. Telecom, Kamrup
Telecom District, Guwahati, 'dis-
engaging the petitioners, prospec-
tively, w.e.f. 31.7.2001, without
show cause or without following the
provisions of Industrial Disputes
Act, 1947 and Rule of Natural
Justice.

(Copies of the Retrenchment Orders
dtd. 29.6.2001 is annexed hereby
marked as Annexure- 'A' series).

2. Jurisdiction of: The applicants declares that the
the Tribunal. subject matter of the order against
which they wants redressal is within
the Jurisdiction of the Hon'ble
Tribunal Act, 1985.
3. Limitation : The applicants further declares that
the application is within the limita-
tion period prescribed in Sec. 21 of
the Administrative Tribunal Act, 1985.

4. Facts of the Case:

a) That, the applicants are citizen of India by birth
and permanent resident of the Kamrup and Nalbari Districts
and as such they are entitled to the rights and previledges
guranted by the Constitution of India and other relevant
law. The petitioners/applicants belongs to basically
SC/ST community.

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Kamrup Telecom Kamrup

b) That, the petitioners/applicants were appointed since 1-1-90 to indicated in the engagements orders (Annexure-B) as a casual Mazdoor/labour as a Night Guard and Farash Cum-W/Man under Divisional Engineer, Telecom Office, Guwahati Circule for the last several years and received regular salaries from the aforesaid office under Telecom Department.

(Some copies of the Engagement of the Casual Labourers vide Memo No. STA-51-CL/96-97/04 dt. 30.10.96 are annexed hereby marked as Annexure - B, B1 & B2 respectively).

c) That, the applicants/petitioners states that an order on 30.9.97 vide Memo No. STA-51/CD/96-97/18 issued under the Signature of Divisional Engineer C.T.O., Guwahati (Respondent No.5) by which the applicants was informed that they are retrenched from their service with effect from the afternoon of 30.09.1997.

(A copy of the retrenchment order dt. 30.9.97 is annexed as hereby marked as Annexure-'C').

d) That, the applicants/petitioners alongwith others similar situated casual labourers of the Department of the Telecommunications (Union) has moved this Hon'ble Tribunal for regularisation of their services by filing O.A. No. 112/98 (All India Telecommunication Unit and Ors. - Vs- The Union of India & Ors., Line & Staff and Group 'D'). The Hon'ble Tribunal had passed an Interim order dt. 29.9.98 that the members of the applicants (Union) shall not be removed from their services.

(A copy of the Interim Order of the Hon'ble Tribunal dt. 29.5.98 is annexed as hereby marked as Annexure - 'D').

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Kameswar Barua

e) That, the applicants beg to state that after the receipt of the above interim order on 16.10.98, vide Memo No. STES-21/160/26 issued by the Govt. of India, Department of Telecommunication, Assam Telecom Circle, under the signature of Dy. General Manager (Admn) inter-alia asked for implementation of Hon'ble Central Administrative Tribunal, Guwahati interim order in O.A. No. 107/98, 100/97, 142/98, 120/98, 114/98, 145/98, 131/98, 112/98, 141/98 and 118/98. The Chief General Manager T/F North Telecom Region and others sought legal opinion from the Advisor, D.O.T. New Delhi which is directed to implement the Hon'ble Tribunal order dt. 29.5.98 and the earliest to avoid any contempt proceedings from the Hon'ble Tribunal.

The legal ~~opinion~~ opinion reads as follows :-

2. "The question has been raised whether these applicants can be allowed to work as a casual labours through they have been removed few weeks before from the date of the interim orders."
3. "Technically speakings, stay order against dis-engagement or status quo does not direct to reengage the casual labours and in this view of the situation even when re-engagement is not done, such action can be defended. However, there is another side of the picture. The casual labourers are dis-engage without giving a notice of one month or pay in lieu thereof as provided under Sec. 25 F Industrial Dispute Act, 1947. It is assumed that these casual

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Rameshwar Khanday

labourers have worked more than 240 days in a year and therefore, notice or payment in lieu thereof is a necessity".

4. "In case notice or payment in lieu thereof is absent that the action is illegal and the casual labours have a right to be reinstated with back wages. If such order is given by the Central Administrative Tribunal after full hearing than DOT will be required to re-engage the persons and to pay money for the interim period even though no work could be taken from the labourers. Hence, it appears appropriate and beneficial to DOT that these labourers may be re-engaged. In case DOT wishes to dispense with their services than proper procedure under Section 25 F may be adopted after re-engaging the casual labours."

(A copy of the aforesaid legal opinion order dt. 16.10.98 will be produce when necessary).

f) That, the applicants/petitioners respectfully states that thereafter by Govt. Order No. STA-51/CL/98-99/ LOOSS/05 dt. 10.11.98 issued by Divisional Engineer, C.T.O. Guwahati, the 12 (Twelve) members of the applicants have been re-engaged as a casual labours after the recommendation of the legal advisor D.O.T. New Delhi, letter No. 1130/LA 98 dt. 9.10.98 C.G.M.T., Assam Circle, K.T.D., Guwahati No. GMT/EST-179/98-99 dt. 13.11.98. The applicants have accordingly joined in their respective posts. It may be mentioned that each of the applicants have completed more than 240 days work per year even prior to the

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Kameswar Karlong

the disengagement order dt. 30.9.97 (Anx.-'E') issued by the Divisional Engineer C.T.O. Guwahati.

27 • "A copy of the re-engagement order dt. 18-11-98 is annexed as annexure 'E'." *28*

g) That, thereafter, the petitioners has been discharging their duties continuously and to the satisfaction of all concern, till date in their respective post as a Casual Labours.

h) That, it may further mentioned that as per the Rules & Norms of the Department of Telecommunications the petitioners are entitled to be regularised/given Temporary Status as Casual Labour as they have completed more than 240 days work every year after their engagement in the department.

i) That, the petitioners are surprised and reviewed an order of retrenchment dt. 29.6.2001 bearing No.GMT/EST-179/STM/00-101/152 from the Divisional Engineer (Admn.) O/O/G.M. Telecom, Kamrup Telecom District, Guwahati-7, disengaging the petitioners as casual Labours, prospectively with effect from 31.07.2001, as the Department is "bound to consider only the cases of such eligible Casual Labours for conferment of T.S.M. against such vacancies/works.

j) That, it may be further be mentioned that the said orders dt. 26.6.2001 indicates that a scrutiny/verification Committee was formed which has scrutinised/verified about the no of days of engagement year wise and different Units of the petitioners & others and the said committee has submitted report to the Department to the effect that

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Kameswar Pandey

the petitioners " could not satisfy the eligibility criteria as laid down in the scheme for conferment of T.S.M./Regularisation". Although the said order does not specify the eligibility criteria it is understood that it would mean the 240 days engagement per year, as there is no other recognised criteria who regularised the casual labours. However, while discarding the petitioners as not eligible to be regularised as Casual Labour, no opportunity whatsoever was given to the petitioner to defend their cases that they were engaged more than 240 days per year. The finding of the Scruting Committee absolutely illegal and arbitrary and violative of the Natural Justice.

(Copies of the certificate issued by the Competent Authority signing the petitioners engagement more than 240 days per year is annexed as hereby marked as Annexure- 'F' series).

k) That, it may be further mentioned that no opportunity was given to the petitioners to show that they were engaged more than 240 days per year by the Scruting Committee. The finding is one sided and violative of Rules of natural justice. The Scruting Committee has already taken as unilateral decision ignoring the fact that the petitioners worked more than 240 days as year. The finding of the Scruting Committee is absolutely illegal and arbitrary. The report also vague as it had not spelt out what is "eligibility Criteria".

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Kameshwar Bhandari

Kameswar Bandyopadhyay

1) That, the petitioners also respectfully stated that while the casual labours engage and disengage by Divisional Engineer, C.T.O. Guwahati who is the disbursing Officer of the same establishment, it is found that now their being disengage by Divisional Engineer(Admn.), who is the officer of the same status but of the different establishment, who has got no connection with the requirements of work or necessity of engagement of or dis-engagement of casual labourers at Divisional Engineer of C.T.O. office establishment.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISION :

5.1. For that, prima-ficie the action/inaction on the part of the respondents is illegal so far as retrenchment of the service of the applicants is concerned that too without assigning any reason and hence the same is liable to be set aside and quashed.

5.2. For that, the denial of benefit of the scheme to the casual labours whom the applicants Union represent in the instant case is prima-facie illegal and arbitrary and same is liable to be set aside and quashed.

5.3. For that, it is the settled law that for who some principles have been laid down in Judgement extending certain set of employees, the said benefits are required to be extended to the similarly situated employees without requiring them to approach the court again and again. The Central Govt. should set an example of a model employees by extending the said benefit to the applicants.

5.4. For that, the discrimination meted out to the members of the applicants is not extending the benefit of the scheme and in not treating him as per with posted employees is violative of Article 14 & 16 of the Constitution of India.

5.5. For that, the Respondents could not have deprived of the benefits of aforesaid scheme which has been applicable to their fellow employees which is also violative of Article 14 & 16 of the Constitution of India.

5.6. For that, the issuance of the order dt.29.6.2001 by the respondents so far it relates to retrenchment of the services of the applicants is illegal, arbitrary and violative of the principles of natural justice.

5.7. For that, in any view of the matter the action/inaction of the respondents are not sustainable in the eye of law and liable to be set aside and quashed.

6. DETAILS OF REMEDIES EXHAUSTED :

That, the applicants declare that they have exhausted all the remedies available to them and there is no alternative remedy available to them.

7. MATTERS NOT PREVIOUS FILED OR PENDING IN ANY OTHER COURT :

That, the applicants further declare that some similarly situated casual labours of the Department of Telecommunication(Union) has moved this Hon'ble Tribunal for regularisation of this services by filing O.A.112 of 1998 (All India Telecom Employees and Ors. - Vs - Union of India and ors). The Hon'ble Tribunal by Judgement

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Kameswar Khandog

Rameshwar Randon

has discussed the relevant notification issued by the Department of Telecommunication proposing to confer Status of Temporary employees and confirm them phase wise. Thereafter, the some of the employees were regularised by terminating services of the applicants in a most illegal and arbitrary manner.

8. RELIEF SOUGHT FOR :

Under the circumstances stated above, the applicants most respectfully prayed that the instant applicants be submitted, records be called for and after hearing the parties on the course or courses that may be shown and on persual the records be grant the full reliefs to the applicants.

8.1. To set aside and quash the retrenchment order dt. 29.6.2001 in case the respondents terminate his service in the light of the said order.

8.2. To direct the respondents to extend the benefits of the applicants and to regularise his services.

8.3. To direct the respondents to allow the applicants to continue in of their respective services.

8.4. To direct the respondents to extend the benefits of their scheme to the applicants particularly who have joined in the year 1994 taking in to consideration the Hon'ble Ernakulam Bench Judgment and to regularise his services.

8.5. Cost of the application.

Kameswar Baruah

8.6. Any other relief/reliefs to which the applicants is entitled to under the facts and circumstances of the case and deem fit and proper.

9. INTERIM ORDER PRAYED FOR :

Pending disposal of this application the applicants pray for an interim order directing the respondents to allow the applicants to continue in his post of casual labours in the Telecommunication Department as Night Guard and Farash Cum-W/Mans 146 to 156 till the disposal of this original application.

10.

11. PARTICULARS OF I.P.O.

- 1) I.P.O. No. : 66791513
- 2) DATE : 10-7-2001
- 3) PAYABLE AT : GUWAHATI.

12. LIST OF ENCLUSUSERS:

As stated in the ' INDEX '.

- VERIFICATION -

I, Sri Kameswar Kardong, S/O Rupeswar Kardong, aged about 31 years, working as Casual Mazdoor in the office of the Telecommunication Department, Kamrup, under the Divisional Engineer, Telegraph Office, Guwahati, do hereby verify and state that the statements made in paragraphs 4(a, & B, G, H, I, K, L and those made in paragraphs C, D, E, F, J, are matters of records which I believes to be true and rests are my humble submissions before this Hon'ble Tribunal. I have not suppressed any material facts.

And I sign this verification on this day of ... 23rd of July, 2001.

Kameswar Kardong

APPLICANT .

24

Kameswar Kardong

25

By Regd. Post or
Through Peon Book

BHARAT SANCHAR NIGAM LIMITED
(A Govt. of India Enterprise)
OFFICE OF THE GENERAL MANAGER TELECOM
KAMRUP TELECOM DISTRICT
GUWAHATI-781007.

NO. GMT/EST/179/TSM/00-'01/146

Dated at Guwahati, the 29-06-2001

To

Shri Kameswar Kardang, C/O Shri Rupeswar Kardang,
Vill: Birubari, P.O. Gopinath Nagar, Guwahati-781016.
Dist - Kamrup(Assam).

As you are aware that as per direction given by Hon'ble CAT, Guwahati Bench, Guwahati in OA Nos. 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98, the department constituted verification committees for different SSAs/ Units under the circle for conducting detailed verification /scrutiny about the no. of days of engagement year-wise in different units / offices and also to collect proof / evidence for such casual laborer including yourself. The committee verified all the documentary as well other proof from the various units/ offices and also personally interviewed such casual laborer including you on 10-04-2000. In our office / SSA, the committee comprised of three members namely (1) Shri A. S. Choudhury, / Shri S.C. Tapadar, DE(Admn.) O/O the GMT/KTD/ Guwahati (2) Shri N. K. Das, C.A. O (Cash), O/O the GMT/KTD/ Guwahati (3) Shri G. C. Sharma, ADT (Legal), O/O CGMT/ Guwahati.

The aforesaid committee submitted its report to the Department detailing all about their finding / proof against each casual laborer including you. The detail of such scrutiny report is enclosed and furnished herewith as in annexure for your information.


Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the Scheme for conferment of TSM/ Regularisation, your case could not be considered favorably. Please take notice that you have been disengaged as casual labourer w.e.f 31.07.2001 as the Department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies / works. This is done in accordance with the Hon'ble Tribunals order/ and also the stay / statuesque that was directed to be maintained.


Head of SSA/Unit
Dist. Telecom Office
Kamrup Telecom District
Guwahati-7.

Copy to :

- 1. The C.G.M.T., Assam Circle, Guwahati for favour of information w.r.to his office letter No.STES-21/160/74
- 2. The DE,CTO. Panbazar,Guwahati-1.

Certified to be true copy


Advocate


Dist. Telecom Office
Kamrup Telecom District
Guwahati-7.

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Through Peon Book

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(A Govt. of India Enterprise)
OFFICE OF THE GENERAL MANAGER TELECOM
KAMRUP TELECOM DISTRICT
GUWAHATI-781007.

NO. GMT/EST-179/TSM/'00-'01/147

Dated at Guwahati, the 29-06-2001.

To

Shri Dhaniram Deka, C/O Late Nirbhayram Deka,
Vill: Chaparia, P.O. Rangia.
Dist - Kamrup(Assam).

As you are aware that as per direction given by Hon'ble CAT, Guwahati Bench, Guwahati in OA Nos. 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98, the department constituted verification committees for different SSAs/ Units under the circle for conducting detailed verification /scrutiny about the no. of days of engagement year-wise in different units / offices and also to collect proof / evidence for such casual laborer including yourself. The committee verified all the documentary as well other proof from the various units/ offices and also personally interviewed such casual laborer including you on 10-04-2000. In our office / SSA, the committee comprised of three members namely (1) Shri A. S. Choudhury, / Shri S.C. Tapadar, DE(Admn.) O/O the GMT/KTD/ Guwahati (2) Shri N. K. Das, C.A. O (Cash), O/O the GMT/KTD/ Guwahati (3) Shri G. C. Sharma, ADT (Legal), O/O CGMT/ Guwahati.

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Head of SSA Unit
Divisional Engineer (Admin)
O/O G.M. Telecom
Kamrup Telecom District
Guwahati - 7

Copy to :

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Certified to be true copy

Advocate

SIGNATURE OF THE COMMITTEE MEMBERS

ADT (Circle office Member)

A.O.

DE (P&A)

By Regd. Post or
Through Peon Book

BHARAT SANCHAR NIGAM LIMITED
(A Govt. of India Enterprise)
OFFICE OF THE GENERAL MANAGER TELECOM
KAMRUP TELECOM DISTRICT
GUWAHATI-781007.

NO. GMT/EST-179/TSM/00-01/148

Dated at Guwahati, the 29-06-2001.

To

Shri Kushal Medhi, C/O Shri Madhab Medhi,
Vill & P.O: Bamundi,
Dist - Kamrup(Assam).

As you are aware that as per direction given by Hon'ble CAT, Guwahati Bench, Guwahati in OA Nos. 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98, the department constituted verification committees for different SSAs/ Units under the circle for conducting detailed verification /scrutiny about the no. of days of engagement year-wise in different units / offices and also to collect proof / evidence for such casual laborer including yourself. The committee verified all the documentary as well other proof from the various units/ offices and also personally interviewed such casual laborer including you on 10-04-2000. In our office / SSA, the committee comprised of three members namely (1) Shri A. S. Choudhury, / Shri S.C. Tapadar, DE(Admn.) O/O the GMT/KTD/ Guwahati (2) Shri N. K. Das, C.A. O (Cash), O/O the GMT/KTD/ Guwahati (3) Shri G. C. Sharma, ADT (Legal), O/O CGMT/ Guwahati.

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Head of SSA/ Unit, Admn
O/O C.G.M.T., Telecom
Kamrup Telecom District
Guwahati-7.

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Divisional Engineer (Admn)
O/O C.G.M.T., Telecom
Kamrup Telecom District
Guwahati-7.

Certified to be true copy

Advocate

SIGNATURE OF THE COMMITTEE MEMBERS

ADT (Circle office Member)

C.A.O.
O/o the G.M./EDM

DE (P&A)

O/o the G.M./EDM

STA-51/CL/98-99/10000
dtd 18-11-2001

28

By Regd. Post or
Through Peon Book

BHARAT SANCHAR NIGAM LIMITED
(A Govt. of India Enterprise)
OFFICE OF THE GENERAL MANAGER TELECOM
KAMRUP TELECOM DISTRICT
GUWAHATI-781007.

NO. GMT/EST-179/TSM/00-01/149

Dated at Guwahati, the 29-06-2001.

To

Shri Subhas Barman, C/O Shri Surendra Nath Barman,
Vill: Tengabari, P.O. Solmara.
Dist - Nalbari.(Assam).

As you are aware that as per direction given by Hon'ble CAT, Guwahati Bench, Guwahati in OA Nos. 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98, the department constituted verification committees for different SSAs/ Units under the circle for conducting detailed verification /scrutiny about the no. of days of engagement year-wise in different units / offices and also to collect proof / evidence for such casual laborer including yourself. The committee verified all the documentary as well other proof from the various units/ offices and also personally interviewed such casual laborer including you on 10-04-2000. In our office / SSA, the committee comprised of three members namely (1) Shri A. S. Choudhury, / Shri S.C. Tapadar, DE(Admn.) O/O the GMT/KTD/ Guwahati (2) Shri N. K. Das, C.A. O (Cash), O/O the GMT/KTD/ Guwahati (3) Shri G. C. Sharma, ADT (Legal), O/O CGMT/ Guwahati.

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Head of SSA/ Unit
Divisional Engineer (Admn)
O/O/ G.M. Telecom
Kamrup Telecom District
Guwahati-7.

Copy to :

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- The DE,CTO. Panbazar,Guwahati-1.

Sd/-
O/O/ G.M. Telecom
Kamrup Telecom District
Guwahati-7.

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Advocate

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Through Peon Book

BHARAT SANCHAR NIGAM LIMITED
(A Govt. of India Enterprise)
OFFICE OF THE GENERAL MANAGER TELECOM
KAMRUP TELECOM DISTRICT
GUWAHATI-781007.

NO. GMT/EST/179/TSM/00-01/150

Dated at Guwahati, the 29-06-2001.

To

Shri Rabin Ch. Boro, C/O Late Kalarani Boro,
Vill: Sila, P.O.Changshari,
Dist - Kamrup(Assam).

As you are aware that as per direction given by Hon'ble CAT, Guwahati Bench, Guwahati in OA Nos. 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98, the department constituted verification committees for different SSAs/ Units under the circle for conducting detailed verification /scrutiny about the no. of days of engagement year-wise in different units / offices and also to collect proof / evidence for such casual laborer including yourself. The committee verified all the documentary as well other proof from the various units/ offices and also personally interviewed such casual laborer including you on 10-04-2000. In our office / SSA, the committee comprised of three members namely (1) Shri A. S. Choudhury, / Shri S.C. Tapadar, DE(Admn.) O/O the GMT/KTD/ Guwahati (2) Shri N. K. Das, C.A. O (Cash), O/O the GMT/KTD/ Guwahati (3) Shri G. C. Sharma, ADT (Legal), O/O CGMT/ Guwahati.

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Head of SSA/ Unit

Copy to :

- The C.G.M.T., Assam Circle, Guwahati for favour of information w.r.to his office letter No.STES-21/160/14
- The DE,CTO, Panbazar,Guwahati-1.

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(A Govt. of India Enterprise)
OFFICE OF THE GENERAL MANAGER TELECOM
KAMRUP TELECOM DISTRICT
GUWAHATI-781007.

NO. GMT/EST-179/TSM/00-01/151

Dated at Guwahati, the 29-06-2001.

To

Shri Santu Chakraborty, C/O Late Sukumar Chakraborty,
Vill: Udaibakhra, Guwahati.
Dist - Kamrup(Assam).

As you are aware that as per direction given by Hon'ble CAT, Guwahati Bench, Guwahati in OA Nos. 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98, the department constituted verification committees for different SSAs/ Units under the circle for conducting detailed verification /scrutiny about the no. of days of engagement year-wise in different units / offices and also to collect proof / evidence for such casual laborer including yourself. The committee verified all the documentary as well other proof from the various units/ offices and also personally interviewed such casual laborer including you on 10-04-2000. In our office / SSA, the committee comprised of three members: namely (1) Shri A. S. Choudhury, / Shri S.C. Tapadar, DE(Admn.) O/O the GMT/KTD/ Guwahati (2) Shri N. K. Das, C.A. O (Cash), O/O the GMT/KTD/ Guwahati (3) Shri G. C. Sharma, ADT (Legal), O/O CGMT/ Guwahati.

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Head of SSA/ Unit

Copy to:

The C.G.M.T., Assam Circle, Guwahati
for favour of information w.r.to his office letter No.STES-21/160/74
The DE,CTO. Panbazar,Guwahati-1.

Sdf

Certified to be true copy

ADT (Circle office member)

ADT (Circle office member)

O/o the G.M./TDM

DE (P&A)

O/o the G.M./TDM

By Regd. Post or
Through Peon Book

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(A Govt. of India Enterprise)
OFFICE OF THE GENERAL MANAGER TELECOM
KAMRUP TELECOM DISTRICT
GUWAHATI-781007.

NO. GMT/EST/179/TSM/00-01/152

Dated at Guwahati, the 29-06-2001.

To

Shri Niranjan Malakar, C/O Shri Kailash Malakar,
Vill: Khudradadhi, P.O: Gerua,
Dist - Kamrup(Assam).

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Head of SSA/ Unit
Divisional Office
Kamrup Telecom District
Guwahati-7.

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Sd/-

Confirmed by the above copy
Advocate

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KAMRUP TELECOM DISTRICT
GUWAHATI-781007.

NO. GMT/EST-179/TSM/00-01/153

Dated at Guwahati, the 29-06-2001.

To
Shri Sachin Das, C/O Late Bisweswar Das,
Vill: Majgaon, P.O: Dopdar, Guwahati-781030
Dist - Kamrup(Assam).

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Head of SSA/ Unit
Divisional Engineer (Admn)
O/O G.M. Telecom
Kamrup Telecom District
Guwahati-7.

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Sdy

Divisional Engineer (Admn)
O/O G.M. Telecom
Kamrup Telecom District
Guwahati-7.

Certified to be true copy

Sdy
Advocate

SIGNATURE OF THE COMMITTEE MEMBERS

Sdy
ADT (Circle office Member)

Sdy

Sdy
DE (P&A)

By Regd. Post or
Through Post Book

33

BHARAT SANCHAR NIGAM LIMITED
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OFFICE OF THE GENERAL MANAGER TELECOM
KAMRUP TELECOM DISTRICT
GUWAHATI-781007.

NO. GMT/EST-179/TSM/00-01/154

Dated at Guwahati, the 29-06-2001.

To

Shri Champak Talukdar, C/O Shri Upendra Nath Talukdar,
Vill: New Lowpara, P.O: Loharkatha
Dist - Nalbari(Assam).

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Head of SSA/ Unit
(Signature)
Date

Copy to :

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for favour of information w.r.to his office letter No.STES-21/169/74
- 2. The DE,CTO. Panbazar,Guwahati-1.

Certified to be true copy

(Signature)
Advocate

(Signature)
ADT (Circle office Member)

(Signature)
C.A.O
O/o the G.M./TDM

(Signature)
DE (P&A)
O/o the G.M./TDM

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BHARAT SANCHAR NIGAM LIMITED
(A Govt. of India Enterprise)
OFFICE OF THE GENERAL MANAGER TELECOM
KAMRUP TELECOM DISTRICT
GUWAHATI-781007.

NO. GMT/EST-179/TSM/00-01/155 Dated at Guwahati, the 29-06-2001.

To
Shri Kulen Das, C/O Rajendra Das,
Vill: Hajo Panipara, P.O: Hajo.
Dist - Kamrup(Assam).

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ho
Head of SSA/ Unit
Districtal Engineer (Admn.)
O/O, G.M. Telecom
Kamrup Telecom District
Guwahati--7

Copy to :

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Sdy
Districtal Engineer (Admn.)
O/O, G.M. Telecom
Kamrup Telecom District
Guwahati--7

Certified to be true copy
AB
Advocate

By Regd. Post or
Through Peon Book

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BHARAT SANCHAR NIGAM LIMITED
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OFFICE OF THE GENERAL MANAGER TELECOM
KAMRUP TELECOM DISTRICT
GUWAHATI-781007.

NO. GMT/EST-179/TSM/00-01/156 Dated at Guwahati, the 29-06-2001.

To
Shri Khargeswar Kalita, C/O Late Mitha Ram Kalita,
Vill: Nathkushi Khairabari, P.O: Maharipara.
Dist - Kamrup(Assam).

As you are aware that as per direction given by Hon'ble CAT, Guwahati Bench, Guwahati in OA Nos. 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98, the department constituted verification committees for different SSAs/ Units under the circle for conducting detailed verification /scrutiny about the no. of days of engagement year-wise in different units / offices and also to collect proof / evidence for such casual laborer including yourself. The committee verified all the documentary as well other proof from the various units/ offices and also personally interviewed such casual laborer including you on 10-04-2000. In our office / SSA, the committee comprised of three members namely (1) Shri A. S. Choudhury, / Shri S.C. Tapadar, DE(Admn.) O/O the GMT/KTD/ Guwahati (2) Shri N. K. Das, C.A. O (Cash), O/O the GMT/KTD/ Guwahati (3) Shri G. C. Sharma, ADT (Legal), O/O CGMT/ Guwahati.

The aforesaid committee submitted its report to the Department detailing all about their finding / proof against each casual laborer including you. The detail of such scrutiny report is enclosed and furnished herewith as in annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the Scheme for conferment of TSM/ Regularisation, your case could not be considered favorably. Please take notice that you have been disengaged as casual labourer w.e.f 31.07.2001 as the Department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies / works. This is done in accordance with the Hon'ble Tribunals order/ and also the stay / status quo that was directed to be maintained.

[Signature]
Head of SSA/ Unit
Divisional Engineer (Admn)
O/O/ G.M. Telecom
Kamrup Telecom District
Guwahati-7.

- Copy to :
- 2. The C.G.M.T., Assam Circle, Guwahati for favour of information w.r.to his office letter No.STES-21/160/74
 - The DE,CTO. Panbazar, Guwahati-1.

[Signature]
Divisional Engineer (Admn)
O/O/ G.M. Telecom
Kamrup Telecom District
Guwahati-7

Certified to be true copy

[Signature]
Advocate

Govt. of India
Department of Telecommunications,
Office of the Chief Superintendent, CTO, Guwahati.

NO. STA-51/CL, 96-97/94 Dated at Guwahati, the 30.10.96.

To,
The Telecom District Manager,
(P & A Section), Kamrup Telecom District,
Ulubari, Guwahati-781007.

(For attn. of Sri M.C.Baruah, D.E. (P&A) OI).

Sub:- Engagement of Casual Labours.

Ref:- Your letter No.TDM/EST-179/96-97/45 dt.25.9.96.

A list of Casual Labours engaged in the Telegraph Activity Area under Kamrup SSA is furnished under enclosed Annexure -I.

In view of the acute shortage of Group-D staff as furnish below, only 22 Casual Labours have been engaged to run the smooth functioning of works of different units of Telegraph activity area under Kamrup SSA(CT)/4 T.Os I 7 T/Cs).

- i) T/Man (O/D) & (I/D), Gateman & RM(Engg.) ... 19
Shortage as per sanctioned strength.
- ii) T/Man(O/D) & (I/D) in T.O.Ulubari as per .. 5
justification but not yet sanctioned.
- iii) RM/TFC) as per CGMT/Guwahati letter No.TTUI-.. 19
1/3/95-96 dtd. 19.4.95(Copy enclosed)
for 7 Telecom Centrrres viz, Dispur, GII Rly.
Station, Borjhar, Arrival Terminal & Departure
Terminal, Kahilipara, Paabazar & Gauhati High
Court & % T.Os Viz. Maligaon, Noonmati &
Ulubari.

Tota 43

- iv) Anticipated vacancy after training & posting of Group-D staff as Phone Machines. .. 64

All the 43 posts of Group-D staff are lying vacant in this Telegraph activity area under Kamrup SSA.

In this connection, it may be stated that the Casual Mazdoors under Srl.No. 1 to 6 of Annexure-I have been engaged to meet up the acute shortage of GP-D staff in CTO/TOs & TCs prior to January/93. Now, their engagement have been confirmed letter No.RRFC-13/RE dtd.23.12.92 and No. TTUI-1/3/95-96 dtd.18.4.95 (Copies enclosed).

Casual Mazdoors under Srl.No.7 to 22 of Annexure-I have been engaged as per instructions of CGMT/Guwahati letter cited above to meet up the requirement of work load due to a paucity of GP-D staff.

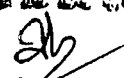
Apart from the above vacancies, another 64 posts against of Group-D are likely to be vacant after appointment of qualified staff for Phone Mechanics.

"Certified that the minimum Casual Mazdoors engaged in CTO/TOs & TCs of this Telegraph activity area under Kamrup SSA are essential for smooth functioning of works of the units".

Sd/- Illegible
30/10/96

Chief Superintendent,
C.T.O. Guwahati-781001.

Enclo:-1) Annexure-I.
Copy to :- The A.O. CTO/GH.

Certified as the true copy

Advocate

ANNEXURE - 'c'.

Govt. of India
Department of Telecommunications,
Office of the Divisional Engineer, C.T.O., Guwahati.

No. STA-51/EL/96-97/18 Dated at Guwahati, the 30.09.97

In pursuance of the ~~Vigilance~~ ^{Vigilance} ~~Officer~~ ^{Officer}, O/O
the CGMT, Assam Circle, Guwahati letter No. Vig/Assam/30(D)/
10 dtd. 10.09.97 and the G.M. Telecom, Kamrup Telecom
District Guwahati letter No. GM/Kamrup/GN/96-97 dtd.
Telegraph Activity Area under HT/Guwahati are hereby
retrenched with effect from the afternoon of 30.09.97.

- 1) Sri Dhaniram Deka.
- 2) * Champak Talukdar
- 3) " Sachin Das
- 4) " Kulen Das
- 5) " Subhash Baruah
- 6) " Niranjan Malakar
- 7) " Sarju Basfore
- 8) " Santu Chakraborty
- 9) " Kameswar Kardong
- 10) " Birbal Basfore
- 11) " Kiran Ch. Boro
- 12) " Bijoy Boro
- 13) " Rabin Ch. Boro
- 14) Miss Kiran Kalita
- 15) Sri Sanjay Saw
- 16) Mrs. H. Das
- 17) Sri
- 18) " Nayan Jyoti Das
- 19) " Pankaj Bora
- 20) " Kusal Medhi
- 21) " Khargeswar Kala
- 22) " Madan Ch. Boro.

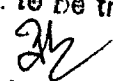
Sd/- (S. Taid)

Divisional Engineer,
C.T.O. Guwahati-781001.

Copy for information & necessary action to :-

- 1) The G.M. Telecom, KTD, Ulubari, Guwahati-781007 for information w.r.f. his letter and above.
- 2) All I/Cs of T.O.s & T/Cs.
- 3) All SDEs, CTO, Guwahati.
- 4) The A.O., CTO, Guwahati.
- 5) The Chief Manager, Deptt. of STA, CTO, Guwahati.

Certified to be true copy


Advocate

In The Central Administrative Tribunal

GUWAHATI BENCH GUWAHATI

39

ORDER SHEET

APPLICATION NO. OA 112 OF 1998

Applicant(s) All Dy. Secy. Telecom Employees Union


Respondent(s) Union of Justice & O.P.S.

Advocate for Applicant(s) Mr. B.K. Sharma


Mr. S. Sarma

Advocate for Respondent(s) Mr. S. Ali, Sr.

C.G.S.C.

Notes of the Registry	Date	Order of the Tribunal
	29.5.98	<p>This application has been filed by the applicants challenging the annexures 6 to 11 orders.</p> <p>Heard Mr B.K. Sharma, learned counsel for the applicants. Mr S. Ali, learned Sr. C.G.S.C. submits that he has no instructions. Mr Ali further submits that copy has been served on him only today and therefore, it is not possible for him to make any submission. Let this case be listed on 5.6.98.</p> <p>Mr B.K. Sharma further prays that the names mentioned in Annexure A, who are members of the applicant Union may not be removed from service. On this point also Mr Ali submits that he has no instructions. Let this matter be also taken up on 5.6.98. Meanwhile the names of the persons mentioned</p>

Certified to be true copy
[Signature]
Advocate

Notes of the Registry	Date	Order of the Tribunal
 <p>Certified to be true Copy प्रमाणित प्रतिलिपि</p> <p><i>[Signature]</i> 29/5/98</p> <p>Section Officer आनुमान, अधिकारी (अ.प्र.) Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय Guwahati Bench, Guwahati-8 गुवाहाटी न्यायालय, गुवाहाटी-8</p>	<p>29.5.98</p>	<p>Annexure (A) who are members of applicant's (Union) shall not be removed from service.</p> <p>Sd/- VICE CHAIRMAN</p>

11
T. K. ...
552557

Certified to be true copy

Advocate

Pic. L. K. ...

Govt. of India,
Department of Telecommunications,
Office of the Divisional Engineer, C.T.O. Guwahati.
.....

BY HAND

NO. STA-51/CL/98-99/Loose/08 Dated at Guwahati, the
18-11-98
18.11.98

Subj:- Re-engagement of Casual Labourers.

In accordance with the Legal Advisor (DOT), New Delhi, letter No. 1130/LA/98 dtd. 09-10-98, LGMT, Assam Circle, Guwahati No. STEY-21/160/26 dtd. 16-10-98 and GMT, KTD, Guwahati No. GMT/EST-179/98-99 dtd. 13-11-98, the following Casual Labourers are engaged for performing casual nature of job w.o.p. 18-11-98 in the unit mentioned against each:

Sl. No.	Name	Unit of posting
01.	Sri Kanchanwar Kardang	CTO/Guwahati under SDE (Elec)
02.	" Dhaniram Dika	Deptl. Centre, CTO, Guwahati.
03.	" Kusel Chh Hedhi	- do -
04.	" Bijoy Boro	CTO/Guwahati under A.O. TRA
05.	" Nirenjan Malakar,	CTO/Guwahati
06.	" Sechin Chh Dao,	-do-
07.	" Champak Telukdar,	-do-
08.	" Subhash Barman,	T/C Rly. Station, Guwahati.
09.	" Santu Chakraborty,	T.O. Assam Sachivalaya.
10.	" Kulon Chh Dao,	T.O. Gauhati High Court.
11.	" Khargowar Kalita,	T.O. Uluberi.
12.	" Rabin Chh Boro,	T.O. Assam Sachivalaya.

S.S.
(S.S. DEB)
Divisional Engineer,
C.T.O. Guwahati-781001.

Copy to:-

- 01. The D.C. (Adm), O/O the GMT/KTD, Guwahati-781007 w.r.t. his letter No. GMT/Court-Casual/Misc/Mazdooee/98-99/7 dtd. 20-10-98.
- 02. The Sr. A.O., CTO, Guwahati.
- 03. The SDE (I/R), CTO, Guwahati.
- 04. The SDE (Elec), CTO, Guwahati.
- 05. The SDE (G), CTO, Guwahati.
- 06. The JTO I/C, T.O. A.S.
- 07. The I/C, T.O. Uluberi.
- 08. The I/C, T/C GH Rly. Station
- 09. The I/C, GH High Court.
- 10. G/C

They are requested to maintain the register for C/L(s) working under them and attendance particulars of C/Ls may be furnished to the Sr. A.O. & Chief SS (Adm), CTO, Guwahati for every month.

E.B.
(E.B. DEB)
Divisional Engineer,
C.T.O. Guwahati-781001.

.....

Certified to be true copy
[Signature]
Admn

40

ANNEXURE 'C' (Page-2)
 ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT

Kamunon Karjony - O/o CTO/GH
 (5.11.93)

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT i.e. MASTER-ROLL/ACQ 17 PARTICULARS i.e. VOUCHER NOS	AMOUNT	ENGAGED BY WHOM	BILLING/PASSING AUTHORITY	NAME OF A. O. WHO HAS PAID	
1993	Nov	19.5						
	Dec	23.25	V.M. 41 dt 7.12.93	961/=	CS/CTO	CS/CTO		
		42.75	V.M. 49 dt 1.1.94	1109/2	CS/CTO	CS/CTO		
	94	Jan	13.5	V.M. 79 dt 1.1.94	699/=	CS/CTO	do	
		Feb	12.75	V.M. 88 dt 4.2.94	673/=	do	do	
		Mar	9.0	V.M. 169 dt 9.3.94	429/=	do	do	
		April	15.75	V.M. 206, 77 dt 3.4.94	803/=	do	do	
		May	18.75	V.M. 47 dt 3.5.94	925/2	do	do	
		June	19.5	V.M. 49 dt 4.6.94	956/=	do	do	
		July	3.75		962/=	do	do	
		Aug	2.25		185/=	do	do	
		Sept	9.5		142/=	do	do	
Oct				489/=	do	do		
Nov								
95	Dec							
	Jan							
	Feb							
	Mar							
	April							
	May							
	June							
	July	3.5		459/=	CS/CTO	CS/CTO		
	Aug	16.4		916/=	do	do		
	Sept	18.0	32 dt 5.10.95	1055/1	do	do		
	Oct	16.4	1.11.95	933/2	do	do		
	Nov	18.75	78 dt 7.12.95	1106/2	do	do		
Dec	19.5	n/A dt 3.1.96	1111/2	do	do			
96	Jan	18.75	85 dt 2.2.96	1068/2	do	do		
	Feb	18.75	11 dt 1.3.96	1200/2	do	do		
	Mar	18.75	n/A dt 3.4.96	1162/2	do	do		
	April	18.80	n/A dt 2.5.96	1170/2	do	do		
	May	19.60	n/A dt 3.6.96	1217/2	do	do		
	June	21.10	n/A dt 1.7.96	1219/2	do	do		
	July	23.60	n/A dt 1.8.96	1465/2	do	do		
	Aug	25.60		1589/2	do	do		
	Sept	26.50	n/A dt 3.10.96	1696/2	do	do		
	Oct	27.75	n/A dt 1.11.96	1778/2	do	do		
	Nov	27.75	n/A dt 3.12.96	1770/2	do	do		
	Dec	31.0	111 dt 3.1.97	2018/2	do	do		
97	Jan	27.75						
	Feb	30	n/A dt 1.2.97	1920/2	do	do		
	28	n/A dt 1.3.97	1792/2	do	do			

Account provided by the member is not for cash. For this period as the is reported to be worked under S.P.A. (P&A) to Govt B/GH.

SIGNATURE OF THE COMMITTEE MEMBERS

Certified to be true copy

[Signature]
 Advocate

[Signature]
 ADT (Circle office Member) e. A.O.

[Signature]
 D.E. (P&A)

ANNEXURE - "C" (Page-2)
 ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT

Kameswar Reddy

YEAR	MONTH	NO. OF DAYS	NATURE OF PAYMENT i.e. MASTER- ROLL/ACCT PARTICULARS i.e. VOUCHER NOS	AMOUNT (Rs)	ENGAGED BY WHOM	BILLING/ PASSING AUTHORITY	NAME OF A. O. WHO HAS PAID
97	Mar	31	n/a dt 2.4.97	1984	25/CTO	C. S. / CTO	
	April	30	n/a dt 5.5.97	1920			
	May	31	n/a dt 10.6.97	1984			
	June	30	n/a dt 2.7.97	1920			
	July	31	n/a dt 1.8.97	1968			
	Aug	28	n/a dt 1.9.97	1792			
	Sept	30	n/a dt 3.10.97	1920			
			269				
<p>Retrenched from engagement on the dt of 30-9-97 vide dt CTO's office ltr no. STA-51/EL/96-97/18 dt 30.9.97 Re-employed on the dt of 18.11.98 vide dt CTO's ltr no. STA-51/EL/98-99/Loese/05 dt 18.11.98 Still working with dt CTO/Gunupati.</p>							

SIGNATURE OF THE COMMITTEE MEMBERS *Certified to be true copy*

[Signature]
 Advocate

ADT (Circle office Member) *[Signature]* A.O.

ANNEXURE-C (Part-2)
 ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT

Shri Shami Ram Saka

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT i.e. MASTER-ROLL/ACO 17 PARTICULARS i.e. VOUCHER NOS	AMOUNT	ENGAGED BY WHOM	BILLING/PASSING AUTHORITY	NAME OF A.O. WHO HAS PAID
1993	Jan	-	-	-	-	-	PPNA
	Feb	-	-	-	-	-	
	Mar	7	71-3-4-93	310	CS CTO	CS CTO	
	Apr	8.5	- 1-5-93	414	- do -	- do -	
	May	6	7 3-6-93	279	- do -	- do -	
	June	7.25	10 6-7-93	357	- do -	- do -	
	July	7.75	79 6-8-93	360	- do -	- do -	
	Aug	9	30 3-9-93	418	- do -	- do -	
	Sept	2.6	9 5-10-93	1248	- do -	- do -	
	Oct	22.5	62 3-11-93	1073	- do -	- do -	
	Nov	25.5	108 7-12-93	1355	- do -	- do -	
	Dec	22.25	50 4-1-93	1061	- do -	- do -	
		174.4					
1994	Jan	21.75	21-2-2-94	1037	- do -	- do -	
	Feb	21	85-4-3-94	1102	- do -	- do -	
	Mar	24.5	70-5-4-94	1168	- do -	- do -	
	Apr	23	32-3-5-94	1173	- do -	- do -	
	May	16.25	45-3-6-94	802	- do -	- do -	
	June	21	48-4-7-94	1071	- do -	- do -	
	July	22.25	- 5-8-94	1098	- do -	- do -	
	Aug	18.75	-	-	-	-	
	Sept	22.5	306-3-10-94	1128	- do -	- do -	
	Oct	-	-	-	-	-	
	Nov	3	135-5-12-94	174	- do -	- do -	
	Dec	12	67-4-1-95	932	- do -	- do -	
		179.3					
1995	Jan	11	110-4-2-95	569	- do -	- do -	
	Feb	17	45-1-3-95	967	- do -	- do -	
	Mar	-	-	-	-	-	
	Apr	18	- 28-4-95	932	- do -	- do -	
	May	20	87-4-5-95	1125	- do -	- do -	
	June	21	10-4-7-95	1176	- do -	- do -	
	July	19.25	192-9-8-95	1067	- do -	- do -	
	Aug	17	- 5-9-95	943	- do -	- do -	
	Sept	15	25 6-10-95	885	- do -	- do -	
	Oct	15.5	202-10-11-95	890	- do -	- do -	
	Nov	13.5	83-5-12-95	811	- do -	- do -	
	Dec	9.5	- 3-1-95	534	- do -	- do -	
		177.25					

SIGNATURE OF THE COMMITTEE MEMBERS **Certified to be true copy**

[Signature]
 Advocate

[Signature]
 ADT (Circle office Member) A.O.

DP/PSA

ANNEXURE (C) (PART I)
 ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT

Kuska Nudha 70 DE/CTO
 (1-7-99)

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT i.e. MASTER-ROLL/ACCT IT PARTICULARS i.e. VOUCHER NOS	AMOUNT (Rs)	EMPLOYED BY WHOM	BILLING/PASSING AUTHORITY	NAME OF A.O. WHO HAS PAID
1994	July	25	n/a dt 19-8-94	980/-	CTO	CTO	
	Aug	23	n/a dt 5-9-94	920/-			
	Sept	27	81 dt 5-10-94	1080/-			
	Oct	20	n/a dt 5-11-94	820/-			
	Nov	22	n/a dt 6-12-94	855/-			
	Dec	22	n/a dt 5-1-95	900/-			
	Jan	21	n/a dt 5-2-95	980/-			
	Feb	23	n/a dt 5-3-95	940/-			
	Mar	21	n/a dt 5-4-95	980/-			
	April	19	n/a dt 5-5-95	770/-			
	May	22	n/a dt 5-6-95	900/-			
	June	25	n/a dt 5-7-95	1000/-			
	July	21	52 dt 3-8-95	1000/-			
	Aug	24	45 dt 5-9-95	980/-			
	Sept	25	n/a dt 5-10-95	1000/-			
1995	Oct	19	51 dt 3-11-95	760/-			
	Nov	26	39 dt 4-11-95	1060/-			
	Dec	23	25 dt 4-1-96	940/-			
	Jan	29	12 dt 5-2-96	780/-			
	Feb	23	n/a dt 5-2-96	940/-			
	Mar	28	71 dt 4-4-96	1120/-			
	Apr	19	6 dt 2-5-96	700/-			
	May	27	27 dt 11-6-96	1080/-			
	June	26	7 dt 2-7-96	1010/-			
	July	26	5 dt 2-8-96	1080/-			
	Aug	23	n/a dt 3-9-96	1457/-			
	Sept	26	43 dt 3-10-96	1688/-			
1996	Oct	16	28 dt 5-11-96	1021/-			
	Nov	22	n/a dt 5-12-96	1410/-			
	Dec	26	30 dt 6-1-97	1280/-			
	Jan	21					
	Feb	23	n/a dt 3-2-97	1496/-			
	Mar	23	3-3-97	1422/-			
	Apr	21	36 dt 4-4-97	1317/-			
	May	21	n/a dt 1-5-97	1349/-			
	June	25	n/a dt 2-6-97	1600/-			
	July	26	27 dt 4-7-97	1622/-			
1997	Aug	23	n/a dt 4-8-97	1422/-			
	Sept	22	3-9-97	1350/-			
	Oct	20	4-10-97	1450/-			
	Nov	20					
	Dec	20					

Retransferred on 18-11-98 vide DR CTO

Re-engaged on 18-11-98 vide DR CTO

SIGNATURE OF THE COMMITTEE MEMBERS

Certified to be true copy

ADT (Circle office Member)

C.A.O.
 O/o the GM/IDM

Advocate

D.E.(P&A)
 O/o the GM/IDM

ANNEXURE 'C' (PART-3)
 ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT i.e. MASTER- POL/ACO 17 PARTICULARS i.e. VOUCHER NOS	AMOUNT	ENGAGED BY WHOM	DEPT/ PASSING AUTHORITY	NAME OF A. O. WHO HAS PAID
1996	Jan	18.75	37- 2-2-96	1068	CS/270	CS/CTO	
	Feb	17.25	- 3-3-96	1104x	-	-	
	Mar	19.5	322- 12-4-96	1209	-	-	
	Apr	17.25	- 2-5-96	1070			
	May	18	- 3-6-96	1116			
	June	17.25	91- 4-7-96	1070			
	July	18	- 1-8-96	1116			
	Aug	20.25	- 1-9-96	1256			
	Sept	24	62- 4-10-96	1536			
	Oct	27	- 5-11-96	1728			
	Nov	30	- 3-12-96	1920			
	Dec	29	47- 6-1-97	1850			
1997	Jan	256.25 27	- 4-2-97	1728			
	Feb	25	- 4-3-97	1600			
	Mar	24	- 2-4-97	1536			
	Apr	25	- 5-5-96	1600			
	May	23	79 10-6-96	1632			
	June	25	- 2-7-96	1600			
	July	25	- 5-8-96	1600			
	Aug	16	- 4-9-96	1024			
	Sept	26	- 3-10-96	1664			
	Oct						
	Nov	216					
	Dec						
1998	Jan						
	Feb						
	Mar						
	Apr						
	May						
	June						
	July						
	Aug						

256.25

1) Retrenched w.e.f. 30.9.97
 Vide DE CTO letter No STA-51/e/L/96
 dtd 30.9.97

2) Re-engaged w.e.f. 18/11/98 as per DE
 CTO vide letter No STA-51/e-1/98/90/100
 dt 18.11.98

SIGNATURE OF THE COMMITTEE MEMBERS

Certified to be true copy

[Signature]
 Director

[Signature]
 ADT (Circle office Member)

[Signature]
 C.A.O.

[Signature]
 D.E.(P&A)

ANNEXURE 'C' (Page 2)
 ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT

Srinath Basappa

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT i.e. NAME OF BOLLA/CHECK/ PARTICULARS i.e. VOUCHER NOS	AMOUNT	ENCASED BY WHOM	BILLING/ PASSING AUTHORITY	NAME OF A.O. WHO HAS PAID
1991	Nov	}					
	Dec						
1992	Jan						
	Feb						
	March						
	Apr						
	May						
	June						
	July						
	Aug						
	Sept						
	Oct						
	Nov						
	Dec						
1993	Jan						
	Feb						
	March						
	April	20					
	May	6	1593	960	CSC70	CSC70	
	June		1693	279	-do-	-do-	
	July						
	Aug						
	Sept						
	Oct						
	Nov	7					
	Dec	31	325-7-1293	345	-do-	-do-	
			51-4-94	1478	-do-	-do-	
1994	Jan	31	19-2-294	1478	-do-	-do-	
	Feb	28	23-2-3-94	1478	-do-	-do-	
	March	21-25	66-5-4-94	1013	-do-	-do-	
	Apr	30	36-3-5-94	1530	-do-	-do-	
	May	31	53-8-6-94	1530	-do-	-do-	
	June	22-5	57-4-7-94	1122	-do-	-do-	
	July	21	68-94	1530	-do-	-do-	
	Aug	5-5	3-9-94	1197	-do-	-do-	
	Sept	15-5	225-10-10-94	829	-do-	-do-	
	Oct	14-6	21-2-12-94	790	-do-	-do-	
	Nov						
	Dec	9-75	122-6-1-95	505	-do-	-do-	
		210					

PAYMENT PARTICULARS
 NOT TREATABLE

PAYMENT PARTICULARS NOT
 TREATABLE

SIGNATURE OF THE COMMITTEE MEMBERS

[Signature]
 ADT (Circle office Member)
 C.A.O.
 O/o the GM/IDM

[Signature]
 DE (P&A)
 O/o the GM/IDM

Certified to be true copy

[Signature]
 Advocates

ANNEXURE 'C' (Page-2)
 ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT i.e. MASTER- REG./ACCT. IT PARTICULARS i.e. VOUCHER NOS	AMOUNT	ENGAGED BY WHOM	DULYING/ PASSING AUTHORITY	NAME OF A.O. WHO HAS PAID
1995	Jan	-	Payment Particulars				
	Feb	12-6				Not traceable	
	March	15-6	46- 1.3.95	724	CS CTO	CS CTO	
	Apr	15	87- 5.4.95	809	do-	do-	
	May	15-5	116- 4.5.95	846	do-	do-	
	June	12-25	30- 7.6.95	837	do-	do-	
	July	18	172- 4.7.95	639	do-	do-	
	Aug	21-25	172- 9.8.95	972	do-	do-	
	Sept	23	534- 4.9.95	1190	do-	do-	
	Oct	22	202- 5.10.95	1364	do-	do-	
	Nov	13-5	77- 10.11.95	1254	do-	do-	
	Dec	28	179- 7.12.95	803	do-	do-	
		191	- 3.1.96	1246	do-	do-	
1996	Jan	21-25	46- 2.2.96	1210	do-	do-	
	Feb	11	4- 1.3.96	696	do-	do-	
	Mar	21-6	- 3.4.96	1341	do-	do-	
	Apr	27	- 2.5.96	1674	do-	do-	
	May	31	- 3.6.96	1932	do-	do-	
	June	30	- 1.7.96	1860	do-	do-	
	July	31	- 1.8.96	1722	do-	do-	
	Aug	30	- 1.9.96	1860	do-	do-	
	Sept	30	61- 3.10.96	1920	do-	do-	
	Oct	30	- 4.11.96	1920	do-	do-	
	Nov	30	19- 4.12.96	1920	do-	do-	
	Dec	31	47- 6.1.97	1784	do-	do-	
1997	Jan	31	- 4.2.97	1664	do-	do-	
	Feb	28	- 4.3.97	1772	do-	do-	
	March	31	- 2.4.97	1984	do-	do-	
	Apr	29	- 5.5.97	1856	do-	do-	
	May	31	79- 10.6.97	1984	do-	do-	
	June	22	- 2.7.97	1416	do-	do-	
	July	31	- 5.8.97	1984	do-	do-	
	Aug	25	- 4.9.97	1600	do-	do-	
	Sept	30	- 3.10.97	1920	do-	do-	
	Oct	253					
	Nov						
	Dec						

CTO G.H. Letter No STA-51/CL/96-97/18 dtd 30.9.97
 (2) Reengaged No of 18.11.98 vide DECTO G.H. Letter No STA-51/CL/98-99/1002/05-dtd 18.11.98

SIGNATURE OF THE COMMITTEE MEMBERS

[Signature]
 ADT (Circle office Member)

[Signature]
 C.A.U
 (To the GM/IDM)

[Signature]
 P.S. (P&A)
 (To the GM/IDM)

Certified to be true copy

[Signature]
 ADT

F4
49

ANNEXURE 'C' (Page-2)
ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT

Rabindra Ch. Das
(3. 1. 95) No CTO/97

YEAR	MONTH	NO OF DAYS	MODE OF PAYMENT (REGULAR/ADHOC/REWARD/GRANT/OTHER)	AMOUNT	ENGAGED BY WHOM	THE PROJ. PASSING AUTHORITY	NAME OF A O WHO HAS PAID
1985	May						
	June						
	July	27	192 dt 7.8.95	1458	CC/CTO	CS/CTO	
	Aug	29	n/a dt 1.9.95	1624	do	do	
	Sept	23.5	28 dt 5.10.95	1401	do	do	
	Oct	28	n/a dt 1.11.95	1598	do	do	
	Nov	15	236 dt 13.12.95	884	do	do	
96	Dec	31	n/a dt 3.1.96	1047	do	do	
	Jan	14.4	96 dt 1.2.96	819	do	do	
	Feb	21	107 dt 8.3.96	1280	do	do	
	Mar	18.7.5	n/a dt 3.4.96	1162	do	do	
	Apr	16.5	n/a dt 5.5.96	1022	do	do	
	May	19.2.5	n/a dt 2.6.96	1194	do	do	
	June	22	91 dt 9.7.96	1356	do	do	
	July	22.7.5	n/a dt 1.8.96	1411	do	do	
	Aug	27.16		1913	do	do	
	Sept	29	n/a dt 3.10.96	1536	do	do	
	Oct	17	n/a dt 5.11.96	1088	do	do	
	Nov	25	36 dt 4.12.96	1600	do	do	
	Dec	25	n/a dt 3.1.97	1600	do	do	
97	Jan	28	n/a dt 4.2.97	1824	do	do	
	Feb	24	n/a dt 4.3.97	1536	do	do	
	Mar	24	n/a dt 2.4.97	1536	do	do	
	Apr	24	n/a dt 5.5.97	1596	do	do	
	May	25.5	179 dt 17.10.97	1824	do	do	
	June	25	n/a dt 2.7.97	1600	do	do	
	July	29.5	n/a dt 5.8.97	1884	do	do	
	Aug	22.22	n/a dt 4.9.97	1446	do	do	
	Sept	22.7.5	n/a dt 3.10.97	1456	do	do	
	Oct	22.8.2					
	Nov						
	Dec						

Retrenched from engagement on the A/N of 30.9.97
 vide DT C.O. office letter no. CTA-51/21/96-97/8
 dt. 15.11.95
 Re-engaged vide 19.11.95 vide D.E.C.T.O's letter
 no. STA-51/21/96-97/1056/05 dt. 15.11.95

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Signature of the Committee Members

ADT (Circle office Member) O/A O
 O/o the GM/IDM

DE (P&A)
 O/o the GM/IDM

ANNEXURE 'C' (Page 2)
 ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT

Saratu Chakraverty

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT i.e. MASTER- POLICY/ACCT PARTICULARS i.e. VOUCHER NOS	AMOUNT	ENDORSED BY WHOM	BILLING/ PASSING AUTHORITY	NAME OF A.O. WHO HAS PAID
1993	Nov.	22.5	Payment - particulars not traceable				
	Dec.	23.25					
1994	Jan.	2.1	78 dt 1.2.94	1001/-	CS/CTO	CS/CTO	
	Feb.	2.1	87 dt 1.3.95	1108/-	-	-	
	Mar.	23.25	168 dt 9.4.95	1109/-	-	-	
	Apr.	22.5	78 dt 5.5.95	1146/-	-	-	
	MAY	27	17 dt 3.6.95	1333/-	-	-	
	June	30	60 dt 1.7.95	1520/-	-	-	
	July	31	77 dt 2.8.95	1538/-	-	-	
	Aug.	-	-	-	-	-	
	Sept	5.25	Payment - particulars not traceable				
	Oct	6	-				
	Nov	-	-				
	Dec	-	-				
1995	Jan	23.25	105 dt 1.2.95	1203/-	CS/CTO	CS/CTO	
	Feb	2.17	12,45 dt 2.3.95	1204/-	-	-	
	Mar.	8	164 dt 9.3.95	150/-	-	-	
	Apr	8	544 dt 28.3.95	4087/-	-	-	
	May	3.6	357 dt 28.4.95	412/-	-	-	
	June	1.5	129 dt 28.4.95	148/-	-	-	
	July	3.75	40 dt 1.5.95	81/-	-	-	
	Aug	11.75	40 dt 1.6.95	210/-	-	-	
	Sept	19.85	192 dt 9.8.95	625/-	-	-	
	Oct	18.75	- dt 1.9.95	1087/-	-	-	
	Nov	12.5	21 dt 5.10.95	1100/-	-	-	
	Dec	13.7	- dt 1.11.95	712/-	-	-	
			71 dt 7.12.95	590/-	-	-	
			- dt 3.1.96	783/-	-	-	
1996	Jan	15.75	47 dt 2.2.96	890/-	-	-	
	Feb	16.75	107 dt 8.3.96	1021/-	-	-	
	March	18.75	322 dt 12.4.96	1162/-	-	-	
	Apr	16.75	- dt 2.5.96	1023/-	-	-	
	May	18.0	- dt 3.6.96	1116/-	-	-	
	June	13.5	94 dt 1.7.96	837/-	-	-	
	July	19.75	- dt 1.8.96	1209/-	-	-	
	Aug	27.6	- dt 5.9.96	1713/-	-	-	
	Sept	27.0	- dt 3.10.96	1728/-	-	-	
	Oct	17	- dt 5.11.96	1080/-	-	-	
	Nov	24	32 dt 2.12.96	1532/-	-	-	
	Dec	25	52 dt 6.1.97	1650/-	-	-	

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SIGNATURE OF THE COMMITTEE MEMBERS
 Certified to be true copy
 Advocate

ADT (Circle office Member) C.A.O.

O/o the G.M./TDM

D.E. (P&A)
 O/o the G.M./TDM

ANNEXURE - C (Part 2)
ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT

F26

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YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT i.e. MASTER- ROLL/ACCOUNT PARTICULARS i.e. VOUCHER NOS	AMOUNT	RECOUCHED BY WHOM	BILLING/ PASSING AUTHORITY	NAME OF A.O. WHO HAS PAID
1997	Jan	25	x dt-4.2.97	1610/-	CS/CTY	CS/CTO	
	Feb	24	x dt-4.3.97	1526/-			
	Mar	24	- dt-2.4.97	1526/-			
	Apr	23	- dt-5.5.97	1472/-			
	May	21	x dt-10.6.97	1341/-			
	Jun	23	- dt-2.7.97	1472/-			
	July	29.24	- dt-5.8.97	1872/-			
	Aug	21.90	- dt-7.9.97	1400/-			
	Sept	21.90	- dt-21.10.97	1400/-			
	Oct						
	Nov						
	Dec						
1998	Jan	21.3.05					
	Feb						
	March						
	Apr						
	May						
	June						
	July						
	Aug						
	1) Reimbursement on the M/R of 20.09.97 vide DE/CTO/dt 18.11.98 M/R STA-51/CL/16-97/18 dt 18.11.98 2) Reimbursement on 18.11.98 vide DE/CTO/dt 18.11.98 M/R STA-51/CL/16-97/18 dt 18.11.98						

SIGNATURE OF THE COMMITTEE MEMBERS

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[Signature]

[Signature]
 ADVOCATE

ADT (Circle office Member) *Me* C.A.O.
 O/o the G.M./TDM

D.E.(P&A)
 O/o the G.M./TDM

ANNEXURE "C" (Page-2)
ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT

Nisargam Mukherjee

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT i.e. MASTER-ROLL/CHECK/RT PARTICULARS i.e. VOUCHER NOS	AMOUNT	ENGAGED BY WHOM	BILLING PASSING AUTHORITY	NAME OF A.O. WHO HAS PAID
1992	Feb						
	March						
	Apr						
	May						
	June						
	July						
	Aug						
	Sept						
	Oct						
	Nov						
	Dec						
	1993	Jan		Payment Particulars not traceable			
Feb							
Mar							
Apr							
May							
June							
July							
Aug							
Sept							
Oct							
Nov							
Dec							
1994	Jan	22	20-2-294	920	CSCTO	CSCTO	
	Feb	21	27-2-394	1108	-do-	-do-	
	Mar	27	17-3-494	1287	-do-	-do-	
	Apr	16	31-3-594	816	-do-	-do-	
	May	15-75	46-3-694	777	-do-	-do-	
	June	16-5	130-6-794	842	-do-	-do-	
	July	20-25	-2-894	999	-do-	-do-	
	Aug						
	Sept						
	Oct						
	Nov						
	Dec						
1995	Jan		Payment Particulars not traceable				
	Feb						

SIGNATURE OF THE COMMITTEE MEMBERS

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[Signature]
Director

[Signature]
ADT (Circle office Member)

[Signature]
CAO

O/o the G.M./TDM

[Signature]
DE (P&A)

O/o the G.M./TDM

ANNEXURE "C" (Page-2)
 ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT (i.e. MASTER-ROLL/ACQ 17 PARTICULARS i.e. VOUCHER NOS)	AMOUNT	ENGAGED BY WHOM	BILLING/PASSING AUTHORITY	NAME OF A.O. WHO HAS PAID
1995	Mar	-	-	-	-	-	-
	Apr	15	87- 4.5.95	844	CSCTO	CSCTO	
	May	13	- 9.5.95	709	- do -	- do -	
	June	-	-	-	-	-	
	July	22	192 -	-	-	-	
	Aug	16	493 9.8.95	1181	- do -	- do -	
	Sept	17.25	2.7 9.9.95	943	- do -	- do -	
	Oct	15	202 5.10.95	811	- do -	- do -	
	Nov	15	83 10.11.95	855	- do -	- do -	
	Dec	15.5	7 5.12.95	884	- do -	- do -	
1996	Jan	20.5	39 3.1.96	890	- do -	- do -	
	Feb	13.5	5 2.2.96	1153	- do -	- do -	
	Mar	19.5	322 1.3.96	844	- do -	- do -	
	Apr	22.5	- 12.4.96	1209	- do -	- do -	
	May	21.75	- 2.5.96	1395	- do -	- do -	
	June	25.5	94 3.6.96	1323	- do -	- do -	
	July	27	- 4.7.96	1759	- do -	- do -	
	Aug	20.25	- 1.8.96	1674	- do -	- do -	
	Sept	28	622 1.9.96	1034	- do -	- do -	
	Oct	31	321 4.10.96	1792	- do -	- do -	
	Nov	30	36 5.11.96	1984	- do -	- do -	
	Dec	27	111 4.12.96	1920	- do -	- do -	
1997	Jan	25.5	- 8.1.97	1728	- do -	- do -	
	Feb	24	- 4.2.97	1632	- do -	- do -	
	Mar	28	- 4.3.97	1536	- do -	- do -	
	Apr	30	- 2.4.97	1792	- do -	- do -	
	May	26	77 5.5.97	1920	- do -	- do -	
	June	25	- 10.6.97	1664	- do -	- do -	
	July	25	- 2.7.97	1600	- do -	- do -	
	Aug	17.5	- 5.8.97	1728	- do -	- do -	
	Sept	19.25	- 4.9.97	1120	- do -	- do -	
	Oct	-	- 3.10.97	1232	- do -	- do -	
	Nov	223	-	-	-	-	
1998	Jan	-	-	-	-	-	
	Feb	-	-	-	-	-	
	Mar	-	-	-	-	-	
	Apr	-	-	-	-	-	
	May	-	-	-	-	-	
	June	-	-	-	-	-	
	July	-	-	-	-	-	
	Aug	-	-	-	-	-	

1) Re-trenched w.e.f. 30.9.97 vide DE letter No SIA-S/CL/96 97/19 dt 30.9.97

2) Re-engaged w.e.f. 18.11.98 vide DE (P&A) letter SIA-S/CL/98 99/2005/05 dt 18.11.98

SIGNATURE OF THE COMMITTEE MEMBERS

Certified to be true copy
 [Signature]
 Advocate

[Signature]
 ADT (Circle office Member)

[Signature]
 C.A.O.

[Signature]
 DE (P&A)

ANNEXURE "C" (Page-2)
ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT

Sachin D. Das

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT (i.e. MASTER- ROLI/ACCT 17 PARTICULARS i.e. VOUCHER NOS)	AMOUNT	ENGAGED BY WHOM	BILLING/ PASSING AUTHORITY	NAME OF A. O. WHO HAS PAID
1991	Feb						
	Mar						
	April						
	May						
	Jun						
	July						
	Aug						
	Sept						
	Oct						
	Nov						
	Dec						
	92	Jan					
Feb							
March							
April							
May							
June							
July							
Aug							
Sept							
Oct							
Nov							
Dec							
93	Jan						
	Feb						
	Mar	31	62 - 3-4-93	1373	CSC70	CSC70	
	Apr	30	198 - 11-5-93	1440	-do-	-do-	
	May	31	- 1-6-93	1440	-do-	-do-	
	Jun	30	- 2-7-93	1440	-do-	-do-	
	July	31	77 - 6-8-93	1440	-do-	-do-	
	Aug	31	27 - 3-9-93	1440	-do-	-do-	
	Sept	30	- 4-10-93	1440	-do-	-do-	
	Oct	31	45 - 3-11-93	1440	-do-	-do-	
	Nov	30	15 - 12-93	1440	-do-	-do-	
	Dec	31	45 - 3-1-94	1440	-do-	-do-	

Payment particulars not traceable

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SIGNATURE OF THE COMMITTEE MEMBERS

Certified to be true copy
[Signature]
Advocate

[Signature]
ADT (Circle office Member)

[Signature]
O/o the C.M./TDM

[Signature]
D.E. (P&A)
O/o the C.M./TDM

B/24

- 44 -

ANNEXURE 'C' (Page 2)
ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT

5

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT i.e. MASTER- ROL/A/C/IT PARTICULARS i.e. VOUCHER NOS	AMOUNT	ENGAGED BY WHOM	DELINQUENT/ PASSING AUTHORITY	NAME OF A.O. WHO HAS PAID	
94	Jan	31	16 - 2-2-94	1478	CSCTO	CSCTO		
	Feb	28	30 - 2-3-94	1478	-do-	-do-		
	March	31	170 - 2-4-94	1418	-do-	-do-		
	Apr	30	304 - 3-5-94	1530	-do-	-do-		
	May	21	374 - 3-6-94	1530	-do-	-do-		
	June	30	64 - 4-7-94	1530	-do-	-do-		
	July	31	- 2-8-94	1530	-do-	-do-		
	Aug	31	76 - 9-9-94	2221	-do-	-do-		
	Sept							
	Oct	43						
	Nov							
	Dec							
95	Jan		Payment paid/amount not feasible					
	Feb							
	March							
	Apr							
	May							
	June							
	July							
	Aug	22	- 4-9-95	1223	-do-	-do-		
	Sept	22	33 - 5-10-95	1222	-do-	-do-		
	Oct	21-5	- 1-11-95	1225	-do-	-do-		
	Nov	22-5	11 - 7-12-95	1327	-do-	-do-		
	Dec	23-75	- 3-1-96	1353	-do-	-do-		
96	Jan	24	43 - 2-2-96	1374	-do-	-do-		
	Feb	23-5	- 7-3-96	1504	-do-	-do-		
	March	30-25	- 3-4-96	1876	-do-	-do-		
	Apr	22-28	- 2-5-96	1372	-do-	-do-		
	May	28	- 3-6-96	1728	-do-	-do-		
	June	26	- 1-7-96	1589	-do-	-do-		
	July	25	- 1-8-96	1558	-do-	-do-		
	Aug	30	- 1-9-96	1860	-do-	-do-		
	Sept	30	- 3-10-96	2224	-do-	-do-		
	Oct	23	- 5-11-96	1448	-do-	-do-		
	Nov	30	49 - 6-12-96	2000	-do-	-do-		
	Dec	31	47 - 6-1-97	2064	-do-	-do-		

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SIGNATURE OF THE COMMITTEE MEMBERS

Certified to be true copy

[Signature]
ADT (Circle office Member)

[Signature]
C.A.O.
O/o the G.M./IDM

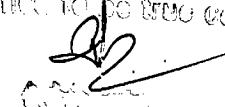
[Signature]
Advocate

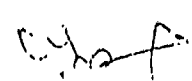
[Signature]
D.E.(P&A)
O/o the G.M./IDM

ANNEXURE - "C" (Page 2)
 ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT i.e. MASTER-ROLL/ACQ 17 PARTICULARS i.e. VOUCHER NOS	AMOUNT	ENGAGED BY WHOM	BILLING/PASSING AUTHORITY	NAME OF A.O. WHO HAS PAID	
97	Jan	31	- 4-2-97	1928	CSCTO	CSCTO		
	Feb	28	- 4-3-97	1936	do	do		
	Mar	31	- 2-4-97	1960	do	do		
	Apr	30	77- 6-5-97	1872	do	do		
	May	31	79- 10-6-97	2024	do	do		
	June	30	- 2-7-97	1920	do	do		
	July	29	- 5-8-97	1810	do	do		
	Aug	24	- 4-9-97	1496	do	do		
	Sept	5	- 3-11-97	200	do	do		
	Oct							
	Nov							
	Dec							
98	Jan		Payment particulars not traceable					
	Feb							
	Mar							
	Apr							
	May		1) Retrenched w.e.f. 30.9.97. Vide DE 270 Lt No STA-51/CL/9697/18 dt 30.9.97					
	Jun		2) Re-engaged w.e.f. 18.11.98 vide DE 270					
	Jul		Vide letter No STA-51/CL/1000/9899/05 dt 18.11.98					
	Aug							

SIGNATURE OF THE COMMITTEE MEMBERS

Checked for govt use only



 ADT (Circle office Member) C.A.O.
 O/o the G.M./TDM

D.E.(P&A)
 O/o the G.M./TDM

13/26

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F8

5

ANNEXURE 'C' (Part-2)
ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT i.e. MACHINER- POLLS/SEMI PARTICULARS i.e. VOUCHER NOS	AMOUNT	ENGAGED BY WHOM	BILLING/ PASSING AUTHORITY	NAME OF A.O. WHO HAS PAID	
1993	May	5	- 3.6.93	232	CSCTO	CSCTO		
	June	4	- 3.7.93	192	-	-		
	July	15	25 3.8.93	697	"	"		
	Aug	11-75	34 - 3.9.93	545	"	"		
	Sept	5	- 3.10.93	249	"	"		
	Oct	12	46 3.11.93	572				
	Nov	8	110 7.12.93	394				
	Dec	7	52 4.1.93	334				
	1994	Jan	4	22 - 2.2.94	191			
		Feb	4	36 - 2.3.94	2.11			
		Mar	-	-	-			
		Apr	20	27 3.5.94	1020			
May		31	51 3.6.94	1488				
June		10	56 4.7.94	510				
July		7.5	- 2.8.94	642				
Aug		7.5	75 9.9.94	382				
Sept								
Oct								
Nov								
Dec								
1995	Jan							
	Feb							
	Mar							
	Apr							
	May	1	- 13.6.95	35				
	June	3.5	36 4.7.95	301				
	July							
	Aug							
	Sept							
	Oct							
	Nov							
	Dec							
1996	Jan							
	Feb							
	Mar							
	Apr							

Payment Particulars not traceable

Payment Particulars not traceable

SIGNATURE OF THE COMPETITIVE MEMBERS

Certified to be true copy

[Signature]

ADT (Circle office Member) P.A.O.
O/o the G.M./TDM

D.E.P&A
O/o the G.M./TDM

ANNEXURE 'C' (Part 2)
 ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT

52

YEAR	MONTH	NO OF DAYS	MODE OF PAYMENT i.e. MASTER ROUZZAGIT PARTICULARS i.e. VOUCHER NOS	AMOUNT	PAID BY WHOM	RECEIVED PASSING AUTHORITY	NAME OF A.O. WHO HAS PAID	
1996	May	22	- 3.6.96	1356	CS CTO	CS CTO		
	June	22	- 1.7.96	1364	- do -	- do -		
	July	}	Payment Particulars not traceable					
	Aug							
	Sept							
		Sept	23	- 3.10.96	1472			
		Oct	20	- 5.11.96	1280			
		Nov	25	19-4-12.96	1600			
		Dec	25	47-6-1-97	1600			
	1997	Jan	26	- 2.2.97	1664			
		Feb	24	- 2.3.97	1536			
		Mar	24	- 2.4.97	1536			
Apr		27	- 5.5.97	1736				
May		29	- 10.6.97	1856				
June		30	- 2.7.97	1920				
July		28	- 5.8.97	1792				
Aug		20	- 4.9.97	1400				
Sept		22.75	- 3.10.97	1456				
Oct		-						
Nov		-						
Dec		-						
1996	Jan	241	1) Retrenched w.o of A.P. of vide DE CTO GH Order No STA-51/01 dt 30.9.97 2) Re-engaged w.o of 18.11.96 v.o STA-51/01/92-94/100/101					
	Feb							
	Mar							
	Apr							
	May							
	Jun							
	Jul							
	Aug							

Certified to be true

[Signature]
 Advocate

SIGNATURE OF THE CONSTITUENT MEMBERS

[Signature]
 A.D. (Circle office Member) C.A.O.
 O/o the GM/IDM

[Signature]
 D.F. (P.S.A.)
 O/o the GM/IDM

ANNEXURE 'C' (Page-3)

ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT

Sri K. K. ...
01-07-1991

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT ie MASTER- RECEIPT/AGIT PARTICULARS ie VOUCHER NOS	AMOUNT	RECEIVED BY WHOM	BILLING/ PASSING AUTHORITY	NAME OF A O WHO HAS PAID
91	July to Dec	58 days	Payment particulars not furnished			General	
92	Jan to Dec	365					
93	Jan to Feb	53	Payment particulars not furnished			General	
93	Mar	27.5					
93	April	30	54,70 4-3-93	1212/-	CGPETO	CGPETO	
93	May	31	272, 23 1-5-93	1440/-	do	do	
93	June	30	108 21 1-6-93	1300/-	do	do	
93	July	31	108 21 1-7-93	1128/-	do	do	
93	Aug	29	24, 44 3-8-93 75 21 1-8-93	1440/-	do	do	
93	Sept	29	31 4 3-9-93	1317/-	do	do	
93	Oct	29	114 6 10-10-93	1140/-	do	do	
93	Nov	29	14 11 4 3-11-93	1401/-	do	do	
93	Dec	26	13 21 2-12-93	1318/-	do	do	
		27-4	46 21 4-1-94	1305/-	do	do	
		277+53					
94	Jan	31	18 21 2-2-94	1472/-	do	do	
94	Feb	28	32 21 2-3-94	1135/-	do	do	
94	Mar	31	62 21 3-4-94	8700/-	do	do	
94	April	30	30 21 3-5-94	1520/-	do	do	
94	May	31	23 21 3-6-94	1830/-	do	do	
94	June	30	63 21 3-7-94	1022/-	do	do	
94	July	23	116 21 4-8-94	1160/-	do	do	
94	Aug	28					
94	Sept	24	Payment particulars not furnished				
94	Oct	26					
94	Nov	25					
94	Dec	26					
		301-25					
95	Jan to Dec	302	Payment part not furnished, worked T.O. A/S.			General	
96	Jan	10	10 21 2-2-96	1104/-	CGPETO	CGPETO	
96	Feb	8	116 21 11-2-96	222/-	do	do	
96	Mar	23	108 21 3-4-96	1443/-	do	do	
96	April	15	51 21 2-5-96	1332/-	do	do	

SIGNATURE OF THE COMMITTEE MEMBERS

[Signature]

ADT (Circle office Member) *[Signature]*

DE (P&A)

ANNEXURE - C Page-21
 ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT

Sri Kulkarni, D.E., C.T.O., RA
 01-07-1951

60

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT i.e. MASTER- HOLDACT 17 PARTICULARS i.e. VOUCHER NOS	AMOUNT	ENGAGED BY WHOM	DOLLING/ PASSING AUTHORITY	NAME OF A. O. WHO HAS PAID
		72-65					
26	May	23-25	N/A dt. 3-6-56	1442/-	C.S./C.T.O.	C.S.T.O.	
	June	22-5	N/A dt. 1-7-56	1395/-	"	"	
	July	23-25	N/A dt. 1-8-56	1442/-	"	"	
	Aug	23	N/A dt. 1-9-56	1321/-	"	"	
	Sept	30	N/A dt. 3-10-56	1320/-	"	"	
	Oct	25-6	N/A dt. 5-11-56	1704/-	"	"	
	Nov	30	N/A dt. 4-12-56	1320/-	"	"	
	Dec	29	47 dt. 2-1-57	1850/-	"	"	
		286-25					
97	Jan	31	N/A dt. 2-3-57	1384/-	"	"	
	Feb	28	N/A dt. 4-3-57	1792/-	"	"	
	Mar	31	N/A dt. 2-4-57	1384/-	"	"	
	April	30	N/A dt. 5-5-57	1320/-	"	"	
	May	31	N/A dt. 7-5-57	1384/-	"	"	
	June	30	N/A dt. 2-7-57	1320/-	"	"	
	July	28-5	N/A dt. 5-8-57	1824/-	"	"	
	Aug	25-3	49 dt. 4-9-57	1624/-	"	"	
	Sept	-					
		234.8					
<p>(Re) engaged on the afternoon of 20-03-57 vide D.E., C.T.O./RA letter No. STA-31/CL/57-18 dt. 30-3-57</p> <p>Re engaged vide D.E. C.T.O./RA letter No. STA-31/CL/58-33/ dt. 18-11-57</p>							

SIGNATURE OF THE COMMITTEE MEMBERS

Certificate of TRUE COPY

[Signature]

[Signature]

[Signature]
 Advocate

ADT (Circle office Member)

C.A.O.

O/o the G.M./TDM

D.E. (P&A)

O/o the G.M./TDM

ANNEXURE 'C' (Page-2)
 ENGAGEMENT PARTICULARS FROM THE DATE OF INITIAL ENGAGEMENT

Khargekar Kalita No DR 170/41
 (1. 94)

61

YEAR	MONTH	NO. OF DAYS	MODE OF PAYMENT ie. MASTER- ROLL/ACCT/17 PARTICULARS ie. VOUCHER NOS	AMOUNT	PERFORMED BY WHOM	BILLING/ PASSING AUTHORITY	NAME OF A. O. WHO HAS PAID	
1994	July	29.5	145 dt 19.8.94	1140/-	CS/CTO	CS/CTO		
	Aug	24	79 dt 5.10.94	960/-	-	-		
	Sept	29	m/a 5.9.94	1160/-	-	-		
	Oct	25.5	m/a 1.11.94	1020/-	-	-		
	Nov	25.10	m/a dt 5.1.95	1005/-	-	-		
	95	Jan	27.5	m/a dt 5.2.95	1100/-	-	-	
	Feb	26	m/a dt 5.3.95	1040/-	-	-		
	Mar	25	m/a dt 5.4.95	1000/-	-	-		
	April	25.75	m/a dt 5.5.95	1020/-	-	-		
	May	24	m/a dt 5.6.95	960/-	-	-		
	June	25	m/a dt 5.7.95	1000/-	-	-		
	July	25	54 dt 5.8.95	1000/-	-	-		
Aug	26.5	41 dt 5.9.95	1060/-	-	-			
Sept	27	m/a dt 5.10.95	1100/-	-	-			
Oct	22.5	57 dt 2.11.95	900/-	-	-			
Nov	27	90 dt 7.12.95	1080/-	-	-			
Dec	27	94 dt 4.1.96	1080/-	-	-			
		288						
96	Jan	12.5	125 dt 5.2.96	500/-	-	-		
	Feb	23	5.3.96	920/-	-	-		
	Mar	27	72 dt 1.4.96	1080/-	-	-		
	Apr	21	7 dt 2.5.96	840/-	-	-		
	May	27	28 dt 9.6.96	1080/-	-	-		
	June	27	6 dt 2.7.96	1080/-	-	-		
	July	27.5	6 dt 2.8.96	1120/-	-	-		
	Aug	26	m/a 3.9.96	1612/-	-	-		
	Sept	19.5	14 dt 3.10.96	1248/-	-	-		
	Oct	15	32 dt 5.11.96	980/-	-	-		
Nov	16	3.12.96	1024/-	-	-			
Dec	25.5	21 dt 6.1.97	1640/-	-	-			
		267						
97	Jan	24.5	27 dt 5.2.97	1560/-	-	-		
	Feb	24	m/a 1.3.97	1530/-	-	-		
	Mar	25.75	22 dt 4.4.97	1640/-	-	-		
	Apr	24.75	5.5.97	1580/-	-	-		
	May	25.5	5.6.97	1632/-	-	-		
	June	26	30 dt 1.7.97	1664/-	-	-		
	July	25	5.8.97	1600/-	-	-		
	Aug	25.7	3.9.97	1640/-	-	-		
Sept	21.75	7.10.97	1400/-	-	-			
Retr enahin	on 11	m/a 30.9.97						
Re-employ	on 11	m/a 18.11.98						

SIGNATURE OF THE COMMITTEE MEMBERS

Certified to be true copy

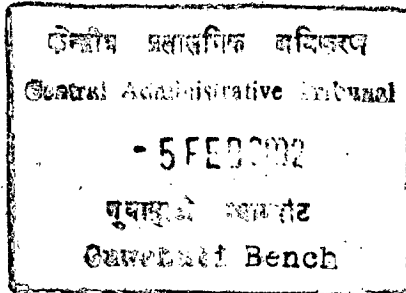
[Signature]
 Adv. Secy

[Signature]
 ADT (Circle office Member) (A.O.)

O/o the GM/TDM

D.E. (P&A)
 O/o the GM/TDM

98.97/48
 dt 20.11.97
 99/105
 dt 18.11.98



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH: GUWAHATI

O.A.NO-273 OF 2001

Shri K.Kardong and Ors.

- VS -

Union of India & Ors.

- AND -

IN THE MATTER OF ::

Written statement submitted by
the Respondents.

The Respondents beg to submit the written statement
as follows :-

1. That in compliance with the interim order dt.25/7/01 the disengagement/retranchment dtd 29/6/01 has been kept under suspension and the applicants are being engaged on day to day basis till the OA is not disposed off.
2. That the applicants were irregularly engaged by D.E./C T O without competence and justification in complete defiance of the departmental rules and instructions.
3. That the vigilance cell detected the irregularity and ^{on} their direction the applicants were dis-engaged on 30/9/1997.

Contd....P/2

4. That on the order of the Hon'ble Tribunal dtd. 29/5/1998 passed in O.A. No-112/1998 these applicants were re-engaged on 18.11.1998 after break of about 13 months,

5. That Break in casual service exceeding 12 months is not condonable in any circumstances as per circular No-269-3/92-STN dtd 21/10/92 issued by the Telecom Directorate New Delhi.

A copy of the circular dtd 21/10/92 is annexed hereto and marked as annexure - R-1

VERIFICATION.....

-53-
64

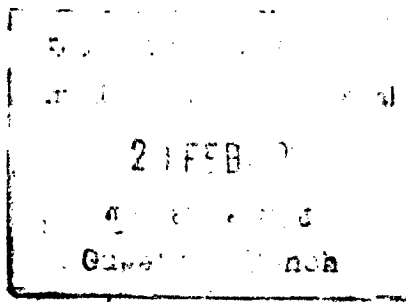
V E R I F I C A T I O N .

I, Shri Shankar Chandra Das, Asst. Director Telecom (L)
O/o the Chief General Manager, Assam Telecom Circle, Guwahati - 7
being authorised do hereby verify and declare
that the statements made in this written statements
are true to my knowledge, information and believe and
I have not suppressed any material fact.

And I sign this verification on this 4th th
day of February, 2002

Shankar Chandra Das
Declarant.

O/O the Chief General Manager
Assam Telecom Circle, Guwahati - 781001



*Filed by the
applicant in
Kameswar Kardong
at Illegible
Nandan Barak
Belurhat*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:GUWAHATI BENCH:
GUWAHATI.

IN THE MATTER OF :

Shri Kameswar Kardong & Others,

.. Applicants.

- Vs -

Union of India & Ors.,. Respondents.

- AND -

IN THE MATTER OF :

A Re-joinder-in-Opposition filed by
the applicant Sri Kameswar Kardong,
against the written statement in O.A.
No. 273 of 2001.

(Re-joinder-in-Opposition).

I, Sri Kameswar Kardong, S/O Repeswar Kardong,
resident of Village- Birubari, Dist. Kamrup, Guwahati-16,
Assam, do hereby solemnly affirm and state as follows :-

1. That, I am the applicant in the O.A.No.273/2001.
A copy of the written statement was served on me by the
Respondents on 6th day of Feb.2002. I have gone through
the said written statement and understood the contents
thereof. The statements and averments of the written
statement which are not specifically admitted by me are
to be taken as denied.
2. That, as regards the contents of paragraphs 1 & 2
of the written statement the deponent beg to state that
the Respondents has not answard all the statements put

put forward by the applicant in their written statement.

3. That, as regards to paragraphs No.2,3 & 5 the Deponent beg to states that the Respondents has tried to Justified the dis-engagement of the applicants w.e.f. 30.3.97 and non-conferment of Temporary status to them owing to break in casual service exceeding 12 months as per circular No. 269-3/92-STN dated 21.10.92 issued by Telecom Directorate, New Delhi. Moreover, it is not correct to allege by the Respondents that the applicants were irregularly engaged by the D.E.,C.T.O. without competence and justification and in complete defiance of the departmental rules and instructions. Moreover, the then Chief Superintent now re-designated as D.E.,C.T.O., Guwahati (Mr. M.C.Debbarma as justified the engagement of the applicants in his reply to the letter of TDM.Guwahati No. TDM/EST-179/96-97/45 dated 25.9.96 as stated -

" In this connection, it may be stated that the casual Mazdoor under Serial No. 1 to 6 of Annexure have been engaged to meet up acute shortage of Group-D-Staff in CTO/TOS and T.C.s prior to January/93. Now, their engagement have been confirmed w.e.f. 01.01.93 as per instructions contained vide CGMT/Guwahati letter No.RRFC-18/RE dated 23.12.92 and No.TTUI-1/3/95-96 dt.18.4.95 vide letter No. STA-51/CL/96-97/04 dated at Guwahati the 30-10-96 addressed to T.D.M. Guwahati (Marked as Annexure-'B' of the original petition of the petitioner, Page-26)".

4. That, further by the said letter the C.S.,CTO also stated, " Casual Mazdoor under Serial No.7 to 22 of Annexure - I have been engaged as per instruction of CGMT/Guwahati letter cited above to meet up the requirement

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of work load due to paucity of Group- D Staff" and thus he justified their engagements.

In to the last para of the said letter he met the requirements of rules P&T Financial Hand Book by stating.

"Certified that minimum Casual Mazdoors engaged in CTO/TOS and TCS of this Telegraph activity area under Kamrup SSA are essential for smooth functioning of works of this Unit." In the said letter the C.S., C.T.O. had also stated that during the same period he had shortage of staff as per sanctioned strength and justified strength which were as follows :-

i) T/Man(D/D) & T/Man (I/D) Gateman, R/M etc.	
shortage as per sanctioned strength	- 19.
ii) Shortage as per justified strength (yet to be sanctioned).	- 5
iii) Staff sanctioned by CGMT(RM) for manning newly opened 7 Telecom Centres & coping up shortage at small DTO's of Guwahati.	- 19
	<hr/>
Total	- 43

5. That, it is now clear that amongst 43 Group-D Staff, the then C.S., CTO had engaged 22 Nos Casual Mazdoor amongst whom 7 were assumed as confirmed, and rest were under the process of regularisation. All applicants of the present petition were there amongst those 22.

6. That, it may be further be mentioned that as per schedule of the administrative power under (CCSI, CCA) Rules 1965, the Telegraph Traffic Officer now STE have shown as appointing authority of Group-C/D cadre whose controlling authority is Superintendents, CTO/DTOs now

designated as D.E. or SDE. Hence as per statutory rules of the Department they are still the competent authority for appointment of Group C & D Cadres and for ordering engagements of manpower either on overtime or as casual Mazdoors, on exigency of service. Moreover, if D.E., CTO was not competent for engagements of casual mazdoors, they how the department would justify its, own action about re-engagement of C/M in the instant cases in pursuance to the order of the C.A.T., which has been again done by D.E., C.T.O. Guwahati.

7. That, moreover, it may be pointed out that due to the fault of the Respondents the applicants were dis-engaged on 13.9.92 and was re-engage on 18.11.98 in response to the Hon'ble Tribunals order No. 112/98 passed on 29.5.98, which speaks itself that the respondents have failed to honour the order of C.A.T. for a period of 8 months 21 days, and therefore, this period of break for the petitioners should be treated as on duty. And if this is done then the actual break period stands as less than 8 months, which is condonable as per Circular No.269-3/92-STN dated 21.10.1992 issued by Telecom Directorate, New Delhi. Marked as Annexure-I by the respondents themselves.

8. That, it is also not correct to allege by the respondents that the applicants were kept dis-engage for these then 12 months. The fact is that during the said period the authority had utilised the petitioners in the full service of the department but concealed the wage payments records through unfair means. Such concealment of facts of engagement by the department has become possible only due to its strict instructions to its officer that same casual


Mazdoors should not be shown as engaged for more than 15 days at a stretch and 60 days in an year under any circumstances. Owing to such instructions alongwith many other circulars the situation have compelled the field to replace casual mazdoors by casual mazdoors if the work stands to be of continuous nature so that same name of one casual mazdoor does not appear twice in payment voucher for continuous period, even in case the actual casual ~~about~~ was found to be physically not replaceable.

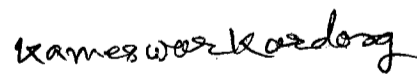
Copies of the engagement letter and some engagement certificates are annexed hereto marked as Annexure - A series.

9. That, the statements made in this Re-joinder and in paragraph 1, 2 & 5 _____ are true to my knowledge, those made in para 3, 4, 22, 7 & 8 are matters of records and the rest are my respectful submissions before this Hon'ble Court.

And I set my hand on this Re-joinder on behalf of all the applicants, today the February, 2002, at Guwahati.

Identified by me,


(NIRAN BARUAH)
Advocate's ~~Clerk~~.


Deponent

NO. STA-51/CL/96-97/04 Dated at Guwahati, the 30-10-96

To
The Telecom District Manager,
(P & A Section), Kamrup Telecom District,
Ulubari, Guwahati-781007.

(For attn. of Sri M.C. Baruah, D.E. (P&A) pl.)

Subj:- Engagement of Casual Labours.

Ref:- Your letter No. TDM/EST-179/96-97/45 dtd. 25-9-96

A List of casual Labours engaged in the Telegraph Activity Area under Kamrup SSA is furnished herewith under enclosed Annexure-I.

In view of the acute shortage of Group-D staff as furnished below, only 21 Casual Labours have been engaged to run the smooth functioning of works of different units of Telegraph activity area under Kamrup SSA (CTO/4 T.Os & 7 T/Cs).

- | | |
|--|---------------|
| 1) T/Mar(O/D) & (I/D), Gateman & RM(Engg.) | 19 |
| shortage as per sanctioned strength. | |
| 11) T/Mar(O/D) & (I/D) in T.O. Ulubari as per | 5 |
| justification but not yet sanctioned. | |
| 111) RM(TFC) as per CGMT/Guwahati letter No. TTUI- | 19 |
| 1/3/95-96 dtd. 18-4-95 (Copy enclosed) | |
| for 7 Telecom Centres viz, Dispur, GH Rly. Station | |
| Station, Borjhar Arrival Terminal & Departure | |
| Terminal, Kahilipara, Panbazar & Gauhati High | |
| Court & 3 T.Os viz, Haligaon, Noonmati & | |
| Ulubari. | Total |
| | 43 |

(iv) Anticipated vacancy after training & posting of Group-D staff as Phone Mechanic 64

All the 43 posts of Group-D staff are lying vacant in this Telegraph activity area under Kamrup SSA.

In this connection, it may be stated that the Casual Mazdoors under Sri No. 1 to 6 of Annexure-I have been engaged to meet up the acute shortage of GP-D staff in CTO/TOs & T/Cs prior to January/93. Now, their engagement have been confirmed w.e.f. 01-01-93 as per instructions contained vide CGMT/Guwahati letter No. RRFC-18/RE dtd. 23-12-93 and No. TTUI-1/3/95-96 dtd. 18-4-95 (Copies enclosed).

Casual Mazdoors under Sri. No. 7 to 22 of Annexure-I have been engaged as per instructions of CGMT/Guwahati letters cited above to meet up the requirement of work load due to a paucity of GP-D staff.

Apart from the above vacancies, another 64 posts against the Group-D are likely to be vacant after appointment of qualified staff for Phone Mechanic.

"Certified that the minimum Casual Mazdoors engaged in CTO/TOs & T/Cs of this Telegraph activity area under Kamrup SSA are essential for smooth functioning of works of the said units".

Encls:- 1) Annexure-I.

[Signature]
Chief Superintendent,
C.T.O. Guwahati-781001.

Copy to:- The A.O. CTO/GH

*Copy to be
true copy
of
document*

STATEMENT OF INVESTIGATION,
OFFICE OF THE CHIEF SUPERINTENDENT, CTO, GUWAHATI.

List of Casual Handovers/Labour engaged in Telegraph activity area of Kamrup SSA.

No.	Name of the Casual Labour	Comm- Ndy.	Date of Birth.	Date of engagement	Engaged by	Place of engagement.	Engaged against.	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1.	Sri Dhaniram Deka	OC	24-9-67	01-01-90	C.S.CTO,GH	T/C, Panbazar	Fatah-Cum-W/Man	Engaged as per instruction of the CTO/GH letter No. RRC-19/25 dtd. 23-12-92 & NO. TTVI-1/3/95-95.
2.	" Chempak Talukdar	OC	01-3-71	01-05-90	-do-	T.O. Noonmati	-do-	-do-
3.	" Sachin Das	SC	30-4-61	01-02-91	-do-	T.O. Maligaon	Night-Guard	-do-
4.	" Kulesh Das	SC	01-3-72	01-07-91	-do-	T/C Dispur	-do-	-do-
5.	" Subhash Barman	OC	28-2-67	11-11-91	-do-	T/C PLY. Stn.	-do-	-do-
6.	" Nitinjan Malakar	SC	01-11-71	26-02-92	-do-	T/C PLY. Stn.	-do-	-do-
7.	" Sanju Bafior	SC	01-7-63	21-05-93	-do-	T.O. Noonmati	Safaiwal	-do-
8.	" Sanku Chakraborty	OC	01-5-73	01-11-93	-do-	T/C Khillipara	N/Man-Cum-Parash	-do-
9.	" Kameswar Kaldong	ST	01-10-69	05-11-93	SDE (E) I/D	CTO Guwahati	Electrical Labour	-do-
10.	" Binodl Bafior	SC	08-11-75	01-12-93	C.S.CTO,GH	T.O. Ulberl	Safaiwal	-do-
11.	" Nitron Ch: Boro	ST	29-9-73	01-04-94	-do-	T/C Khillipara	Night Guard	-do-
12.	" Bijoy Boro	ST	25-8-71	15-07-94	-do-	T.O. Assam Sachl-Fatah-Cum-W/Man	Valaya.	-do-
13.	" Rabin Ch: Boro	ST	31-10-72	03-05-95	-do-	T/C Dispur	-do-	-do-
14.	" Smt Klian Kallita	OC	24-7-70	16-7-95	-do-	T.O. Maligaon	-do-	-do-
15.	" Sanjay Shaw	OC	10-2-78	01-03-96	-do-	T/C GH High Court	-do-	-do-
16.	" Ramoni Mechl	OC	24-2-73	01-08-96	-do-	T/C Borjhar A/T/ter	-do-	-do-
17.	" Nayan Jyoti Dutta	OC	01-01-75	13-08-96	-do-	T/C Borjhar Dep/Ter	-do-	-do-
18.	" Miss Muslika Sultana	OC	10-12-75	26-08-96	SDE (G), CTO	C.T.O. Guwahati	As. Peon of SDE (G)	-do-
19.	" Sri Jagan Ch: Barma	ST	01-01-69	22-05-96	C.S.CTO/GH	T.O. Maligaon	Delivery of telegrams & Telephone bills	-do-
20.	" Mohan Kr. Barma	ST	23-9-77	03-10-96	-do-	T.O. Noonmati	-do-	-do-
21.	" Pradip Bhuyan	OC	31-12-77	07-10-96	-do-	T.O. Ulberl	-do-	-do-
22.	" Ranod Boro	OC	01-01-77	05-08-96	-do-	T.O. Assam Sachl-Valaya	-do-	-do-

Checked by *[Signature]*
Dewan

30/10/96

Jai Narsingh Malakar (BPM) work as Peon Under 8-
 C.F.O (Machaki in a/c office work at 10-11

72
 100-82

Date	Day	Hours	
1/10/97	10-18	8	
2/10	10-18	8	
3/10	10-18	8	
4/10	10-18	8	
5/10	Sunday	Absent	
6/10	10-18	8	
7/10	10-18	8	
8/10	10-18	8	
9/10	10-18	8	
10/10	10-18	8	
11/10	10-18	8	
12/10	Absent Sunday	Absent	
13/10	10-18	8	
14/10	10-18	8	
15/10	10-18	8	
16/10	10-18	8	
17/10	10-18	8	
18/10	10-18	8	
19/10	Sunday	Absent	
20/10	10-18	8	
21/10	10-18	8	
22/10	10-18	8	
23/10	10-18	8	
24/10		Absent	
25/10	10-18	8	
26/10	Sunday	Absent	
27/10	10-18	8	
28/10	10-18	8	
29/10	10-18	8	
30/10	10-18	8	
31/10	10-18	8	
26 days		201	Absent

Auth by
 me
 Devesh

C. S. ...

Jai Nisargen Mahalan (BPM) work as Person Under C.T.O (Waharti) in all office work of 10/10/18

Date	Day	Hours
1.11.18	10-18	8
2.11	Sunday	X
3.11	10-18	8
4.11	10-18	8
5.11	10-18	8
6.11	10-18	8
7.11	10-18	8
8.11	10-18	8
9.11	Sunday	X
10.11	10-18	8
11.11	10-18	8
12.11	10-18	8
13.11	10-18	8
14.11	10-18	8
15.11	10-18	8
16.11	Sunday	X
17.11	10-18	8
18.11	10-18	8
19.11	10-18	8
20.11	10-18	8
21.11	10-18	8
22.11	10-18	8
23.11	Sunday	X
24.11	10-18	8
25.11	10-18	8
26.11	10-18	8
27.11	10-18	8
28.11	10-18	8
29.11	10-18	8
30.11	10-18 Sunday	X

A200 - A3

25 days 200 hours

Sub-Divl. Head
C.T.O. Puzhakkal

Bommalok

Attendance of Sri Nishrin Mahesh (BAM) Work as Per Under C/O Guwahati in all office work of Month of Dec 2012

Date	Duty	Hours
1/12	10-18	8
2/12	10-18	8
3/12	10-18	8
4/12	10-18	8
5/12	10-18	8
6/12	10-18	8
7/12	10-18 Absent	
8/12	10-18	8
9/12	10-18	8
10/12	10-18	8
11/12	10-18	8
12/12	10-18	8
13/12	10-18	8
14/12	Sunday	X
15/12	10-18	8
16/12	10-18	8
17/12	10-18	8
18/12	10-18	8
19/12	10-18	8
20/12	10-18	8
21/12	Sunday	X
22/12	10-18	8
23/12	10-18	8
24/12	Absent	Hours -
25/12	10-18	8
26/12	10-18	8
27/12	10-18	8
28/12	Sunday	X
29/12	10-18	8
30/12	10-18	8
31/12	10-18	8
26 days		204 hours

Ab
Per week

175

Attendance of
Sri Kiborjen Makhar (BPM) Work as
CFO (wawancara) in all office work at
Teluk Anson, D. K. Langkat

Date	Day	Hours
1/12	10-18	8
2/12	10-18	8
3/12	10-18	8
4/12	10-18	8
5/12	10-18	8
6/12	10-18	8
7/12	10-18 Absent	
8/12	10-18	8
9/12	10-18	8
10/12	10-18	8
11/12	10-18	8
12/12	10-18	8
13/12	10-18	8
14/12	Sunday	X
15/12	10-18	8
16/12	10-18	8
17/12	10-18	8
18/12	10-18	8
19/12	10-18	8
20/12	10-18	8
21/12	Sunday	X
22/12	10-18	8
23/12	10-18	8
24/12	Absent	Absent
25/12	10-18	8
26/12	10-18	8
27/12	10-18	8
28/12	Sunday	X
29/12	10-18	8
30/12	10-18	8
31/12	10-18	8
26 days		204 hours

Signature

Attendance of Sri N. Malakar Working aspeon
 Divisional Engineer C.T.O. Guwahati in all Office
 at 10-16 duty.

Date	Duty	Hours
12/98	Sunday	
21/2	10-16	6
22/2	10-16	6
23/2	10-16	6
24/2	10-16	6
25/2	10-16	6
26/2	10-16	6
27/2	10-16	6
28/2	Saturday	
1/3	Sunday	
2/3	10-16	6
3/3	10-16	6
4/3	10-16	6
5/3	10-16	6
6/3	10-16	6
7/3	10-16	6
8/3	10-16	6
9/3	10-16	6
10/3	10-16	6
11/3	10-16	6
12/3	10-16	6
13/3	10-16	6
14/3	10-16	6
15/3	10-16	6
16/3	10-16	6
17/3	10-16	6
18/3	10-16	6
19/3	10-16	6
20/3	10-16	6
21/3	10-16	6
22/3	10-16	6
23/3	10-16	6
24/3	10-16	6
25/3	10-16	6
26/3	10-16	6
27/3	10-16	6
28/3	10-16	6
29/3	10-16	6
30/3	10-16	6
31/3	10-16	6
1/4	10-16	6
2/4	10-16	6
3/4	10-16	6
4/4	10-16	6
5/4	10-16	6
6/4	10-16	6
7/4	10-16	6
8/4	10-16	6
9/4	10-16	6
10/4	10-16	6
11/4	10-16	6
12/4	10-16	6
13/4	10-16	6
14/4	10-16	6
15/4	10-16	6
16/4	10-16	6
17/4	10-16	6
18/4	10-16	6
19/4	10-16	6
20/4	10-16	6
21/4	10-16	6
22/4	10-16	6
23/4	10-16	6
24/4	10-16	6
25/4	10-16	6
26/4	10-16	6
27/4	10-16	6
28/4	10-16	6
29/4	10-16	6
30/4	10-16	6
1/5	10-16	6
2/5	10-16	6
3/5	10-16	6
4/5	10-16	6
5/5	10-16	6
6/5	10-16	6
7/5	10-16	6
8/5	10-16	6
9/5	10-16	6
10/5	10-16	6
11/5	10-16	6
12/5	10-16	6
13/5	10-16	6
14/5	10-16	6
15/5	10-16	6
16/5	10-16	6
17/5	10-16	6
18/5	10-16	6
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26/5	10-16	6
27/5	10-16	6
28/5	10-16	6
29/5	10-16	6
30/5	10-16	6
31/5	10-16	6
1/6	10-16	6
2/6	10-16	6
3/6	10-16	6
4/6	10-16	6
5/6	10-16	6
6/6	10-16	6
7/6	10-16	6
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10/6	10-16	6
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12/6	10-16	6
13/6	10-16	6
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25/6	10-16	6
26/6	10-16	6
27/6	10-16	6
28/6	10-16	6
29/6	10-16	6
30/6	10-16	6
1/7	10-16	6
2/7	10-16	6
3/7	10-16	6
4/7	10-16	6
5/7	10-16	6
6/7	10-16	6
7/7	10-16	6
8/7	10-16	6
9/7	10-16	6
10/7	10-16	6
11/7	10-16	6
12/7	10-16	6
13/7	10-16	6
14/7	10-16	6
15/7	10-16	6
16/7	10-16	6
17/7	10-16	6
18/7	10-16	6
19/7	10-16	6
20/7	10-16	6
21/7	10-16	6
22/7	10-16	6
23/7	10-16	6
24/7	10-16	6
25/7	10-16	6
26/7	10-16	6
27/7	10-16	6
28/7	10-16	6
29/7	10-16	6
30/7	10-16	6
31/7	10-16	6
1/8	10-16	6
2/8	10-16	6
3/8	10-16	6
4/8	10-16	6
5/8	10-16	6
6/8	10-16	6
7/8	10-16	6
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9/8	10-16	6
10/8	10-16	6
11/8	10-16	6
12/8	10-16	6
13/8	10-16	6
14/8	10-16	6
15/8	10-16	6
16/8	10-16	6
17/8	10-16	6
18/8	10-16	6
19/8	10-16	6
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21/8	10-16	6
22/8	10-16	6
23/8	10-16	6
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25/8	10-16	6
26/8	10-16	6
27/8	10-16	6
28/8	10-16	6
29/8	10-16	6
30/8	10-16	6
31/8	10-16	6
1/9	10-16	6
2/9	10-16	6
3/9	10-16	6
4/9	10-16	6
5/9	10-16	6
6/9	10-16	6
7/9	10-16	6
8/9	10-16	6
9/9	10-16	6
10/9	10-16	6
11/9	10-16	6
12/9	10-16	6
13/9	10-16	6
14/9	10-16	6
15/9	10-16	6
16/9	10-16	6
17/9	10-16	6
18/9	10-16	6
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29/9	10-16	6
30/9	10-16	6
31/9	10-16	6
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28/10	10-16	6
29/10	10-16	6
30/10	10-16	6
31/10	10-16	6
1/11	10-16	6
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4/11	10-16	6
5/11	10-16	6
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15/11	10-16	6
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29/11	10-16	6
30/11	10-16	6
31/11	10-16	6
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9/12	10-16	6
10/12	10-16	6
11/12	10-16	6
12/12	10-16	6
13/12	10-16	6
14/12	10-16	6
15/12	10-16	6
16/12	10-16	6
17/12	10-16	6
18/12	10-16	6
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20/12	10-16	6
21/12	10-16	6
22/12	10-16	6
23/12	10-16	6
24/12	10-16	6
25/12	10-16	6
26/12	10-16	6
27/12	10-16	6
28/12	10-16	6
29/12	10-16	6
30/12	10-16	6
31/12	10-16	6

[Signature]
 21/12/98
 Asst. Commr. Guwahati
 Central Telegraph Office
 Guwahati - 781 001

[Signature]
 Asst. Commr.

Attendance of Sri N. Malabar working as T.O. 15.23-
 E.C.O. Guwahati in all office work at 10-17 Dull. 79
 Month of March 98.

Date	Duty	Hours
1/3/98	OFF	
2/3/98	10-17	7
3/3	10-17	7
4/3	10-17	7
5/3	10-17	7
6/3	10-17	7
7/3	OFF	
8/3	OFF	
9/3	10-17	7
10/3	10-17	7
11/3	10-17	7
12/3	10-17	7
13/3	10-17	7
14/3	OFF	
15/3	OFF	
16/3	10-17	7
17/3	10-17	7
18/3	10-17	7
19/3	10-17	7
20/3	10-17	7
21/3	OFF	
22/3	OFF	X
23/3	10-17	7
24/3	10-17	7
25/3	10-17	7
26/3	10-17	7
27/3	10-17	7
28/3	OFF	
29/3	OFF	
30/3	10-17	7
31/3/98	10-17	7

[Signature]
 Accountant

[Signature]

3/4/98
 Accounts Officer,
 Paragraph Office.

Attendance of Smt. N. Malakar working as Secy. in all office work 18-17 July, 98
D. P. CTO Guwahati
Month of April 98.

Date	Duty	Hours
1/4/98	10-13	7
2/4	10-13	7
3/4	10-13	7
4/4		
5/4		
6/4	10-13	7
7/4	10-13	7
8/4		
9/4		
10/4		
11/4	10-13	7
12/4		
13/4	10-13	7
14/4	10-13	7
15/4	10-13	7
16/4	10-13	7
17/4	10-13	7
18/4	10-13	7
19/4		
20/4	10-13	7
21/4	10-13	7
22/4	10-13	7
23/4	10-13	7
24/4	10-13	7
25/4	10-13	7
26/4		
27/4	10-13	7
28/4	10-13	7
29/4	10-13	7
30/4	10-13	7

(Signature)
D. P. CTO

Central Telephone
Guwahati

Handover of ⁻¹⁵⁻ Sri N. Malakar ^{Aug-19} ¹⁹¹⁸
 from under O.R. C.T.O. Guwahati in all office ¹⁹¹⁸
 at 10-17 duty.

Date	Duty	Month of May-98
1/5/18	10-17	7
2/5	10-17	7
3/5 X	10-17	7
4/5	10-17	7
6/5	10-17	7
7/5	10-17	7
8/5	10-17	7
9/5	10-17	7
10/5 X	10-17	7
11/5	10-17	7
12/5	10-17	7
13/5	10-17	7
14/5	10-17	7
15/5	10-17	7
16/5	10-17	7
17/5 X	10-17	7
18/5	10-17	7
19/5	10-17	7
20/5	10-17	7
21/5	10-17	7
22/5	10-17	7
23/5	10-17	7
24/5 X	10-17	7
25/5	10-17	7
26/5	10-17	7
27/5	10-17	7
28/5	10-17	7
29/5	10-17	7
30/5	10-17	7

Handwritten signature

Handwritten signature
 Accounts Officer,
 Central Telegraph Office,
 Gauhati--781001

Labanya Electrical

A. S. ROAD :: GUWAHATI

Bill No. - 127/97-98

Ref. No. _____

paid

Date 1/12/97

To
S. D. E, C.T.O
Pambazen Guly-1

Vr. 59
2/12/97

<u>SL-NO</u>	<u>particulars</u>	<u>Quantity</u>	<u>Rate</u>	<u>Amount</u>
--------------	--------------------	-----------------	-------------	---------------

1.	Electrician work man for electrical Maintenance Job - 200 hrs	12		2400.00
----	---	----	--	---------

(Rupees two thousand four hundred) only.



Total B. 2400.00

Pay Rs. 2400.00 (Rupees two thousand four hundred) only

[Signature]
Accounts Officer,
Central Telegraph Office
Guwahati-781 001

Labanya Electrical
[Signature]
Proprietor

Specialist in: Inverter, Battery charge, Battery, Stabilizer, Uninterruptible Power Supply (U.P.S).
Specialist in: Repairs of Inverter, Battery charger, Battery, Servo, Stabilizer Etc.

[Handwritten notes]
K Karidong
Delivered

17-

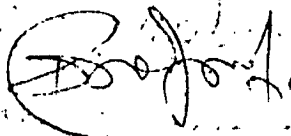
Lepny & Electrical

G. S. ROAD : GUWAHATI

1911

1911

Certified that the wireman was engaged for the period (for the month of Nov '97) in various elect. maintenance works in CTO/WH, all TO & T/Cs in the vicinity of CTO/WH.



Assesed for Rs 2400.00 (Rupees two thousand four hundred) only

Chief Superintendent,
Central Telegraph Office
Guwahati - 151001

Department of Revenue, Guwahati. (2.9.07)

Labanya Electrical

G. S. ROAD :: GUWAHATI

Ref. No. 1245/97-98

Date 6/1/98

S.D.E. C.T.O
Pambazem: Galy-1

US 102
7/1/98

SL No	Particulars	Qty	Rate	Amount
-------	-------------	-----	------	--------

1. Electrical

Went via V.T. charge - 200 Hours - 12/-

R 2400 = 00

Total R. 2400 = 00

(Rupees two thousand four hundred only)

Pay Rs. 2400.00 (Rupees two thousand four hundred) only

Accounts Officer,
Central Tele. & P. Off. Co.,
Guwahati-781001

Labanya Electrical
Proprietor

Deals in: Inverter, Batterycharge, Battery, Stabilizer, Uninterruptible Power Supply (U.P.S)
Specialist in: Repairers of Invertet, Batterycharger, Battery, Servo, Stabilizer Etc.

Signature

Lepanya Electrical

ITAHAWUD : TAOR RD

Date

Ref No

certified that the wireman has been engaged in CTC/WT for maintenance works as per period mentioned

[Signature]
Sr. Telecom Officer, (T),
Electrical Section,
S. F. O., Guwahati

less for Rs 2400.00 (Rupees two thousand four hundred) only

[Signature]
Divisional Engineer,
Central Telegraph Office
Guwahati, Guwahati-1



[Signature]

Labanya Electrical

G. S. ROAD :: GUWAHATI

86

Ref. No. 125/98-99

Date 3/2/98

To
S. D. B. C. T. O
Pambazar, Cky-1

V8 93
6/2/98

<u>Particulars</u>	<u>Quantity</u>	<u>Rate</u>	<u>Amount</u>
Electrical wiring man down Charges - 200 hrs	121-		R. 2400.00

(Rupees two thousand four hundred) only. Total R. 2400.00

Rs. 2400.00 (Rupees two thousand four hundred) only

Officer,
Central Telegraph Office,
Guwahati-81001



Labanya Electrical
Proprietor

Deals in: Inverter, Batterycharge, Battery, Stabilizer, Uninterruptible Power Supply (U.P.S)
Specialist in: Repairers of Invertet, Batterycharger, Battery, Servo, Stabilizer Etc.

Db
Adhwa...

82
Certified that the wireman was engaged
as howes mentioned in electrical works at
C/O B.M.

(Signature)
J. P. (S)
C/O B.M.

Passed for Rs. 2400.00 (Rupees two thousand
four hundred) only

(Signature)
Div. Engr. / Engineer
C/O B.M. Office
Panvel, Mumbai-1

Pay 2400/- (Two thousand four hundred only)

(Signature)

61498

Div. Engr. / Engineer
C/O B.M. Office
Panvel, Mumbai-1

- 22 -

Labanya Electrical

G. S. ROAD :: GUWAHATI

A/B
VP-90/3
10/3/98
Date 4/3/98

Ref. No. _____

To S. D. E. C. T. O

Pambazar, Ghy-1 for Feb 98

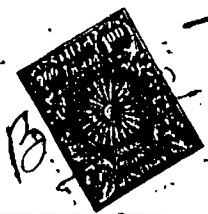
<u>SL-NO</u>	<u>Particulars</u>	<u>Quantity</u>	<u>Rate</u>	<u>Amount</u>
1.	Electrical work - Man labour - Charge — 200 hours - 12/			2400 = 00

Total Rs. 2400 = 00

(Rupees two thousand four hundred only)

Rs. 2400.00 (Rupees two thousand four hundred) only

Account Officer,
Central Office,
Guwahati - 781 001



Labanya Electrical
Proprietor
A/B 98

Deals in : Inverter, Battery charge, Battery, Stabilizer, Uninterruptible Power Supply
Specialist in : Repairs of Inverter, Battery charger, Battery, Servo, Stabilizer Etc.

A/B
Account

Lepny & Electrical

U.S. ROAD : DAON 8 3

Certified that the wireman had been engaged for the month of February 1981 in various minor works.

[Signature]
5/3/81

Mr. Telecom Officer, (T)
Elect. Section,
C. T. O., Guwahati.

Passed for Rs. 2400.00 (Rupees two thousand four hundred) only.

[Signature]
Divisional Engineer,
Central Telegraph Office
Pazbar, Guwahati-1

Specialist in Repairs of Invertor, Battery Charger, Battery Stabilizer, etc.
Specialist in Invertor, Battery Charger, Battery Stabilizer, etc. (U.S.)

Bill

Labanya Electrical

A. S. ROAD :: GUWAHATI

Ref. No. 146

Date 1-04-98

To
S. D. E. C. T. O
Pankajem. B. J. J.

Rs 37
214/98

SL-NO	particulars	Qty	Rate	Amount
1	Electrical wire Man, labour Change - 200ms	124		2400.00

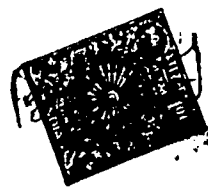
Rupus two thousand
four hundred) only.

Pay Rs. 2400.00 (Rupees two
thousand four hundred) only

Total Rs. 2400.00

[Signature]
Accounts Officer,
Central Telegraph Off. Co.,
Guwahati- 81001

Labanya Electrical
[Signature]
Proprietor



Deals in: Inverter, Battery charge, Battery, Stabilizer, Uninterruptible Power Supply (U.P.S)
Specialist in: Repairs of Inverter, Battery charger, Battery, Servo, Stabilizer Etc.

[Signature]
A. S. ROAD

9,

Certified that the wireman was engaged
for the period as mentioned for day to day
work of elect. works in (T.O.) HT & LT T.O. & T.C.

Telecom Officer, (T)
Electrical Section,
C. T. O. Guwahati

passed for Rs. 2400.00 (Rupees two thousand
four hundred) only

Divisional Engineer,
Central Telegraph Office
Panbazar, Guwahati-1

2. Chief Engineer of Inland Navigation, Guwahati, Assam
3. Chief Engineer of Inland Navigation, Guwahati, Assam
(2.9.U)

Labanya Electrical ²⁶⁻¹¹⁻⁹⁸

A. S. ROAD :: GUWAHATI

VR-71

Ref. No. 750

Date 6/5/98
4-2-98

No	Particulars	Quantity	Rate	Amount
1.	Electrical connection Charge - 250 hrs @ 2400/-			

Rupees two thousand four hundred only.

Say Rs. 2400.00 (Rupees two thousand four hundred) only

TOTAL Rs. 2400.00

Authorized Officer,
Central Telegraph Office,
Guwahati-81001



Labanya Electrical
Proprietor

Deals in : Inverter, Batterycharge, Battery, Stabilizer, Uninterruptible Power Supply (U.P.S)
Specialist in : Repairers of Invertet, Batterycharger, Battery, Servo, Stabilizer Etc.

Ab
Achweak

9

Lepanya Electrical

Q. ROAD GUWAHATI

Certified That the wireman was engaged in various wire works (Elet) in CTO/WT and its TOs & TCs for the period as mentioned at

(Signature)
6/5/98

Passed for Rs. 2400.00 (Rupees two thousand four hundred) only

Divisional Engineer
Central Telegraph Office
Pooabazar, Guwahati-1

(Signature)
6/5/98

Specialist in: Repairs of Inverter, Battery Charger, Battery, Stabilizer, UPS, etc.
Units in: Inverter, Battery Charger, Battery, Stabilizer, UPS, etc.

176

ay

BILL

Labanya Electrical

A. S. ROAD :: GUWAHATI

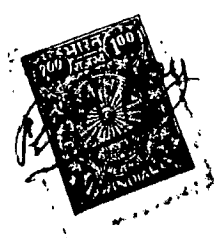
Ref. No. 150

Vr. 42
5/6/98

Date 1/6/98

To
S. D. E. C. T. O
Panbazar, Guwahati - 1

<u>L-NO</u>	<u>Particulars</u>	<u>Qty</u>	<u>Rate</u>	<u>Amount</u>
1	Electrical Main- tance Labour			
	Charge - 200 hrs	12		24000.00



(Rupees two thousand
four hundred) only.
Pay Rs. 24000 (Rupees two thousand
four hundred) only

TOTAL B. 24000.00

Account Officer,
Central Telegraph Office,
Guwahati - 81001

Labanya Electrical
[Signature]
Proprietor

Deals in : Inverter, Batterycharge, Battery, Stabilizer, Uninterruptible Power Supply (U.P.S)
Specialist in : Repairers of Invertot, Batterycharger, Battery, Servo, Stabilizer Etc.

[Handwritten signature]
Nework

Lepaya Electrical

G. S. ROAD : GUWAHATI

56

Certified that the workman worked satisfactorily for the period as mentioned.

[Signature]

Mr. Telecom. Officer,
Electrical Section,
G. T. O., Guwahati.

Passed for Rs. 240000 (Rupees two thousand four hundred only)

[Signature]
Divisional Engineer,
Central Telegraph Office,
Guwahati.

Subscribed to: Government of Assam, Department of Public Works, Guwahati.
Printed at: Government Press, Guwahati.

Labanya Electrical

G. S. ROAD :: GUWAHATI

Ref. No. _____

Date 2/7/98

To
S. D. F. C. T. O

VR-100
14/7/98

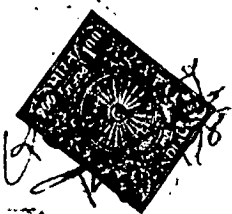
Panbazar, Calcutta

(For the month of June '98)

<u>SL. NO</u>	<u>Particulars</u>	<u>Qty</u>	<u>Rate</u>	<u>Amount</u>
---------------	--------------------	------------	-------------	---------------

1.	Electrical Maintenance Electrician and labour charge			
----	--	--	--	--

200 hours 12 2400=10



(Rupees two thousand four hundred only)

Pay. Rs. 2400:00 (Rupees two thousand four hundred) only

Total Rs. 2400:00

[Signature]
Accounts Officer,
Central Tele. Office,
Guwahati 781001

[Signature]

Deals in : Inverter, Battery charge, Battery, Stabilizer, Uninterruptible Power Supply (U.P.S)
Specialist in : Repairs of Inverter, Battery charger, Battery, Servo, Stabilizer Etc.

[Signature]
K. Karlong

A18

BILL

MAA ELECTRICAL & ELECTRONICS

ALL KINDS OF INVERTER, U. P. S., SERVO, STABILIZER, BATTERY, CHARGER, TRANSFORMAR, C. V. T. ETC. SALES & REPAIRING.

TOKOBARI (Near General Traders)

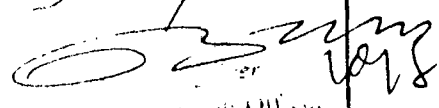
A. T. ROAD, GUWAHATI-781001

No. 108

88/8/98
Date 8/8/98

To S. D. E. C.T.O

Pambazari, Only

S. No.	PARTICULARS	Qty.	Rate		AMOUNT	
			Rs.	P.	Rs.	P.
1	Electrical Maintenance work in C.T.O Guwahati & T.O & T.C office	200 hours	15	10	3000	00
(Three thousand) only.						
Pay Rs. 3000.00 (Rupees three thousand) only						
 <small>MAA ELECTRICAL & ELECTRONICS GUWAHATI-781001</small>						
Total						3000.00

Received with thanks

MAA ELECTRICAL & ELECTRONICS
Signature

Ab
Adhwick

99

33

INDIAN AIR

Certified that the works have been
done satisfactorily for the month of
July 1918.

[Signature]
10/8/18

Counter signed
[Signature]

Sub-Station Engineer,
Central Telegraph Office
Lahore Cantonment

Passed for Rs. 30000 (Rupees
Three Thousand) only *[Signature]*

Sub-Station Engineer
Central Telegraph Office
Lahore Cantonment



BILL MAA ELECTRICAL & ELECTRONICS

419

ALL KINDS OF INVERTER, U. P. S., SERVO, STABILIZER, BATTERY, CHARGER,
TRANSFORMER, C. V. T. ETC. SALES & REPAIRING.

TOKOBARI (Near General Traders)

A. T. ROAD, GUWAHATI-781001

110

VR-55
10/9/98
Date 15/9/98

No.

To S. D. E. C. T. O

PANBAZAR, Guwahati - 1

Sl. No.	PARTICULARS	Qty.	Rate		AMOUNT	
			Rs.	P.	Rs.	P.
1.	Electrical Main- tenance & Repairing Electrician Charge - (Rupees three thousand) only Pay Rs. 3000.00 (Rupees Three thousand) only Japonkumar Das A. C. No. 102/20 Central Tele. Office, Guwahati-781001	2000	15	00	3000	00
					Total	3000.00

Maa Electrical & Electronics

Received with thanks

Signature
Proprietor

Ab
Adhwaik

COMMISSIONER & DISTRICT ENGINEER

Certified that the works of electrical maintenance and repairing in CTO/WT and TOS and TCS under it has been done for the month of August '98 satisfactorily by the party.

[Signature]
5/9/98

Countersigned

[Signature]
5/9/98
District Engineer
Central Office
Kolkata

Passed for Rs. 3000.00 (Rupees Three thousand) only

[Signature]
District Engineer,
Central Office
Kolkata



BILL

MAA ELECTRICAL & ELECTRONICS

ALL KINDS OF INVERTER, U. P. S., SERVO, STABILIZER, BATTERY, CHARGER, TRANSFORMER, C. V. T. ETC. SALES & REPAIRING.

TOKOBARI (Near General Traders)

A. T. ROAD, GUWAHATI-781001

✓ 12-12
16/7

No. 112

Date 7/10/98

To S. D. E. C. T. O.

Pambazou City - 1

Sl. No.	PARTICULARS	Qty.	Rate		AMOUNT		
			Rs.	P.	Rs.	P.	
1.	Electrical Maintenance electrician Charge - Pay Rs. 3000.00 (Rupees three thousand) only <p style="font-size: small;">Upon receipt of 16/10/98 Centre Telephone Guwahati - 781001</p> <p style="font-size: large;">Rupees three thousand only.</p>	200 Hours	15	00	3000	00	
Total						3000	00

Received with thanks

[Signature]
Signature

[Signature]
Signature

103

- 37 -

Certified that the electric meter works
over alone satisfactorily for the
month of Sept 1908

Barford
18/10/98

M. Telecom Officer, (T)
Electrical Section,
C. P. O., Guwahati.

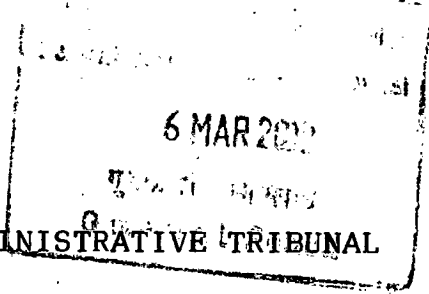
Counter signed
[Signature]
J. K. [unclear]
J. K. [unclear]



Passed for Rs. 3000.00 (Rupees
three thousand) only

[Signature]
Divisional Engineer,
Telegraph Office,
Guwahati

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : GUWAHATI.



Filed by
ay 6/3/02
104

O.A.No.273 of 2001

Union of India & Ors

Vs

Shri K.Kardong & Ors

AND

In the matter of

Written statement submitted by the Respondants against the Re-joinder in opposition filed by the applicant shri Kameswar Kardong.

The Respondants beg to submit the written statement as follows :-

1. That the applicants were irregularly engaged by D.E.C.T.O. without competence and justification in complete defiance of Departmental Rules and instructions.
2. That the vigilance Cell detected the irregularity and their direction the applicants were disengaged on 30.9.1997.

contd...p/2

3. That on the order of the Hon'ble Tribunal dated 29.5.1998 passed in O.A. No.112/1998 these applicants were re-engaged on 18-11-1998 after break of about 13(thirteen) months.

4. That break in caused service exceeding 12(Twelve) months is not condonable in any circumstances as per circular No.289-3/92-STN dated 21.10.92 issued by Department of Telecommunication New Delhi.

5. That the DE CTO(than Chief Superintendent) in his letter No.STA-51/CL/96-97/04 dated 30-10-96 in his reply to the letter of TDM Guwahati stated that th e casual Mazdoors were engaged to meet up acute shortage of group D staff in CTO/TOs and TCs. As there was no formal approval granted to DE CTO for engagement casual Labourers the DE CTO had, then, retrenched the petitioners on 30.9.97.

6. That is is not coorect that the authority had utilized the petitioners in full service of the Department during the disengagement period and the wage payments were made through unfairmeans. The authority had done works through reputed Farms as per rules and payments were made to the name of Farms only, not to the applicants to the said break period.

AFFIDAVIT

AFFIDAVIT

I, sbri Shankar Chandra Das, son of Late Gopiram Das, aged about 54 years by profession service and being the Assistant Director Telecom (Legal) office of the Chief General Manager, Assam Telecom Circle, Guwahati, do hereby solemnly declare and sitting on Oath as follows :-

1. That I am a citizen of India.
2. That I am the Assistant Director, Telecom (Legal) I am competent and authorised to swear this affidavit on behalf of Union of India/BSNL.
3. That I am fully competent with the facts and circumstances of the case and acquainted with the case.
4. That the statement made in paragraph to are true to my knowledge and belief and those made in paragraph to are the matter of records and rests are my humble submission before this Hon'ble Tribunal.
5. And accordingly I sign this affidavit on this 5th day of March 2002 at Guwahati.

Shankar Chandra Das

Deponent

asst. Director Telecom (Legal)
O/O the C. G. M. Telecom
Assam Circle, Guwahati-781002